RATIFIED MINUTES OF MEETING NO.14/15 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 30.09.2014

Please note:-

(i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.

(ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 14/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 30.09.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

	Case No.:21/8/80-ALC2/2014	Party Name:STANDARD RADIATORS PVT.LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
1	HQ File :01/80/050/00189/AM15/	RLA File :34/24/040/00074/AM12/	Lic.No/Date:3410031369 26.08.2011	

Decision : The Committee decided to ratify norms on the basis of DHI UO. No. 3(18)/11-TSW(B)/3 dated 29.08.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

2	**Case No.:23/9/80-ALC2/2012**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**

HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:11.11.2014

Decision : The Committee noted that the said case has been forwarded to EPCG division for their inputs and 11th reminder dated 13.8.2014 has been sent to them for expediting their inputs and decided to remind them to furnish their inputs. Case is deferred to 11.11.2014.

Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:11.11.2014

3 **Decision :** The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request and decided to send reminder to firm. Case is deferred to 11.11.2014.

Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:11.11.2014

4 **Decision :** The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request and decided to send reminder to firm. Case is deferred to 11.11.2014.

Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File	RLA File	Lic.No/Date:0910055381	Defer
5 :01/80/050/00097/AM14/	:09/24/040/00544/AM13/	13.03.2013	Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 followed by reminder dated 25.9.2014 and they have informed by e-mail dated 29.09.2014 that they have forwarded their reply but the same has not been received till date and decided to await firm's reply. Case is deferred to 11.11.2014.

Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
6 HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No.

12/131/2014-TSW/06 dated 30.09.2014 which are as under:-

1. Quantities of import items at Sl. No. 1 to 21 and 23 to 25 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 22 may be allowed as 8.6 MT on net to net basis.

RLA may take necessary action accordingly.

	Case No.:23/13/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:11.11.2014

7 **Decision :** The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:2/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
8	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.06.2014 followed by reminder dated 13.8.2014, subsequent reminder on 26.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:3/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
9	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.06.2014 followed by reminder dated 13.8.2014, subsequent reminder on 26.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Rejected**
10	HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	

Decision : The Committee noted that firm has not replied to deficiency letter dated 12.02.2014 followed by reminder dated 31.03.2014, final reminder dated 27.05.2014, e-mail message dated 27.05.2014. The Committee further noted that the firm has given 15 more days to furnish their reply but the firm failed to

respond to the aforesaid communications and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

Case No.:10/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:11.11.2014

11 **Decision :** The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request and decided to send reminder to firm. Case is deferred to 11.11.2014.

Case No.:11/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:11.11.2014

12 **Decision :** The firm's representatives, Shri V. Parabaran, Procurement Manager alongwith one technical expert have attended the meeting and replied the queries of Technical Authorities(TAs) present in the meeting. The Technical Authorities have asked them to submit the wastage details of export products and for that they have requested for the grant of some more time. The Chairman, NC-I, considered their request and asked them to furnish their reply at the earliest for consideration of their request and decided to send reminder to firm. Case is deferred to 11.11.2014.

Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:11.11.2014

13 **Decision :** The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:40/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
14	HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date:0710097716 23.08.2013	Defer Date:11.11.2014

Decision : The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 which has not been received till date and decided the following:
(i) to wait for MSME comments;
(ii) to remind the firm.
Case is deferred to 11.11.2014.

Case No.:43/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00128/AM15/	RLA File :07/24/040/00156/AM14/	Lic.No/Date:0710097714 23.08.2013	Defer Date:11.11.2014

15 **Decision :** The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 which has not been received till date and decided the following:
(i) to wait for MSME comments;
(ii) to remind the firm.
Case is deferred to 11.11.2014.

Case No.:45/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	Defer Date:11.11.2014

16 **Decision :** The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 which has not been received till date and decided the following:
(i) to wait for MSME comments;
(ii) to remind the firm.
Case is deferred to 11.11.2014.

Case No.:9/5/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File	RLA File	Lic.No/Date:0710097934	Defer
17 :01/80/050/00094/AM15/	:07/21/040/00389/AM14/	30.08.2013	Date:11.11.2014

Decision : The Committee noted that firm has not replied to the deficiency letter dated 30.06.2014 followed by reminder dated 13.08.2014, final reminder dated 23.09.2014, email message on 27.09.2014. The committee also noted that the firm has sought time vide their e-mail dated 29.09.2014 and decided to grant time to the firm. Case is deferred to 11.11.2014.

Case No.:50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
18			

	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:11.11.2014

Decision : The Committee noted that the amendment sheet issued by the concerned RA has not been received and a letter dated 19.5.2014 followed by e-mail message on 27.05.2014 have been sent to firm after that firm has informed DGFT that they had approached CLA, New Delhi regarding amendment in description of export product but there they have got information that the desired amendments with respect of export product can be taken care in DGFT Head Office alongwith norms fixation vide their letter dated 27.05.2014. The Committee also noted that after the receipt of the aforesaid letter, two reminders dated 13.08.2014 and 26.09.2014 have been given to the firm for furnishing the requisite amendment sheet which has not been received till date. The Committee decided to send a final reminder to the firm clarifying the procedural requirement of amendment sheet issued by the concerned RA to the firm for consideration of their request regarding ratification of norms of subject AA, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularisation of the license. Case is deferred to 11.11.2014.

	Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
19	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:11.11.2014

Decision : The Committee noted that firm's reply dated 14.07.2014 has been examined by DHI and after examination of their aforesaid reply, the DHI desired certain information and sent a UO No.3(13)/12-TSW(B)/12 dated 29.08.2014 in this regard. The committee further noted that the aforesaid DHI UO Note has been send to the firm alongwith DGFT letter dated 04.09.2014 but the firm has responded to the said letter and decided to send reminder to the firm. Case is deferred to 11.11.2014.

	Case No.:15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
20	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 for examination & comments followed by reminders dated 20.5.2014, 24.6.2014 & 13.8.2014 and decided to remind C&PC for expediting their comments. Case is deferred to 11.11.2014.

	Case No.:4/19/80-ALC2/2013	Party Name:JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
21	HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	Defer Date:11.11.2014

Decision : The Committee noted that the firm's reply dated 05.09.2014 has been sent to DHI on 18.9.2014 for examination & comments and decided to wait for their comments. Case is deferred to 11.11.2014.

	Case No.:8/19/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
22	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:11.11.2014

Decision : The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:13/19/80-ALC2/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
23	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:11.11.2014

Decision : The Committee noted that the firm's reply dated 14.05.2014 has been sent to C&PC on 17.6.2014 followed reminder on 13.08.2014 for examination & comments and decided to remind them for expediting their comments. Case is deferred to 11.11.2014.

	Case No.:10/2/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
24	HQ File :01/80/050/00010/AM15/	RLA File :07/24/040/00292/AM14/	Lic.No/Date:0710100276 06.12.2013	

Decision : The Committee decided to ratify norms of advance authorization on net to net basis with accountability clause of Engineering Products on the basis of recommendation of DIT vide their UO No. W-27/19/2014-IPHW dated 23.09.2014.

RLA may take necessary action accordingly.

	Case No.:33/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00557/AM14/	RLA File :07/24/040/00291/AM14/	Lic.No/Date:0710100457 11.12.2013	Defer Date:11.11.2014

Decision : The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed
25 by reminder dated 28.03.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The committee further noted that the firm has earlier informed that they would furnish their reply within 15 days vide their letter dated 21.4.2015 but not furnished their reply. The Committee also noted that firm has not replied to deficiency letter dated 03.04.2014, reminder dated 05.6.2014 followed by e-mail dated 04.07.2014, final reminder to the firm on 26.09.2014, e-mail message on 29.09.2014and decided to wait for 15 days more for firm's reply, failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:25/25/80-ALC2/2013	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
26	HQ File	RLA File	Lic.No/Date:0910058650	

:01/80/050/00549/AM14/ :09/24/040/00472/AM14/ 19.12.2013

Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO. No. 30(15)/14-ME dated 10.09.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly

Case No.:34/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00558/AM14/	RLA File :07/24/040/00322/AM14/	Lic.No/Date:0710101167 07.01.2014	Defer Date:11.11.2014

27 **Decision :** The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 28.02.2014 followed reminder on 28.03.2014, has not been received till date and decided the following:
(i) to wait for MSME comments;
(ii) to remind the firm.
Case is deferred to 11.11.2014.

Case No.:11/25/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File	RLA File	Lic.No/Date:0710101246	Defer
28 :01/80/050/00535/AM14/	:07/21/040/00854/AM14/	10.01.2014	Date:11.11.2014

Decision : The Committee noted that firm has not replied to the deficiency letter dated 20.05.2014, e-mail message on 21.05.2014, followed by reminder dated 13.08.2014, final reminder dated 23.09.2014, email message on 27.09.2014 and decided to grant time to the firm as per their request made vide e-mail dated 29.09.2014. Case is deferred to 11.11.2014.

Case No.:35/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00559/AM14/	RLA File :07/24/040/00325/AM14/	Lic.No/Date:0710101261 13.01.2014	Defer Date:11.11.2014

29 **Decision :** The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 28.02.2014 followed reminder on 28.03.2014 which has not been received till date and decided the following:
(i) to wait for MSME comments;
(ii) to remind the firm.
Case is deferred to 11.11.2014.

	Case No.:36/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
30	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The committee further noted that the firm has earlier informed that they would furnish their reply within 15 days vide their letter dated 21.4.2015 but not furnished their reply. The Committee also noted that firm has not replied to deficiency letter dated 03.04.2014, reminder dated 05.6.2014 followed by e-mail dated 04.07.2014, final reminder to the firm on 26.09.2014, e-mail message on 29.09.2014 and decided to grant 15 days more time to firm for furnishing their reply, failing the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:24/25/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
31	HQ File :01/80/050/00548/AM14/	RLA File :05/23/040/00417/AM14/	Lic.No/Date:0510376515 20.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 25.06.2014 followed by reminder dated 25.9.2014, e-mail message on 27.09.2014 and decided to await firm's reply. Case is deferred to 11.11.2014.

	Case No.:23/25/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
32	HQ File :01/80/050/00547/AM14/	RLA File :05/23/040/00416/AM14/	Lic.No/Date:0510376999 24.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 25.09.2014, e-mail message on 27.09.2014 and decided to await firm's reply. Case is deferred to 11.11.2014.

	Case No.:32/25/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
33	HQ File :01/80/050/00556/AM14/	RLA File :09/24/040/00326/AM14/	Lic.No/Date:0910059091 28.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's reply dated 08.09.2014 has been sent to DHI on 24.9.2014 for examination & comments and decided to wait for their comments. Case is deferred to 11.11.2014.

	Case No.:38/25/80-ALC2/2013	Party Name:ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
34	HQ File :01/80/050/00562/AM14/	RLA File :52/24/040/00044/AM14/	Lic.No/Date:5210040638 28.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to the deficiency letter dated 28.03.2014 followed by reminder dated 19.05.2014, email message on 12.5.2014, final reminder dated 13.08.2014 and decided to wait for 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:1/25/80-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
35	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's reply dated 07.04.2014 has been sent to DHI on 05.6.2014 and reminder sent to DHI on 13.08.2014 and decided to remind DHI for expediting their comments. Case is deferred to 11.11.2014.

	Case No.:13/25/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
36	HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's reply dated 23.07.2014 has been sent to MSME on 11.08.2014 for examination & comments and decided to remind MSME for their comments. Case is deferred to 11.11.2014.

	Case No.:39/14/80-ALC2/2014	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
37	HQ File :01/80/050/00360/AM15/	RLA File :05/23/040/00433/AM14/	Lic.No/Date:0510377929 31.01.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 22.9.2014 for examination & comments and decided to wait for their comments. Case is deferred to 11.11.2014.

	Case No.:44/14/80-ALC2/2014	Party Name :SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
38	HQ File :01/80/050/00365/AM15/	RLA File :07/24/040/00341/AM14/	Lic.No/Date:0710101885 03.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that the hard copy of the firm's application has not been received and decided to remind RA, Bangalore for forwarding the same. The Committee also decided to send the copy of would be correspondence made in this regard to firm for their information. Case is deferred to 11.11.2014.

	Case No.:7/5/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
39	HQ File :01/80/050/00092/AM15/	RLA File :03/94/040/00983/AM14/	Lic.No/Date:0310769175 04.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014, e-mail message on 08.07.2014 followed by reminder dated 13.8.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:18/25/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:11.11.2014

40 **Decision :** The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:27/25/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:11.11.2014

41 **Decision :** The firm's representative, Shri, H.S. Walia , General Manager (Commercial) have attended the meeting. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Chairman, NC-I, considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:4/2/80-ALC2/2014	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
42	HQ File :01/80/050/00004/AM15/	RLA File :03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 followed by reminder dated 08.07.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:48/5/80-ALC2/2014	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
43	HQ File :01/80/050/00133/AM15/	RLA File :17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 20.5.2014 for examination & comments followed by reminder dated 13.08.2014 and decided to remind DHI to expedite their comments. Case is deferred to 11.11.2014.

44	**Case No.:5/25/80-ALC2/2013**	Party Name:SOGEFI MNR FILTRATION INDIA PVT LTD,	Meet No/Date:14/80-ALC2/2014	**Status: Deferred**

		30.09.2014	
HQ File :01/80/050/00529/AM14/	RLA File :07/24/040/00376/AM14/	Lic.No/Date:0710102212 19.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 25.09.2014 for examination & comments and decided to remind MSME to expedite their comments. Case is deferred to 11.11.2014.

Case No.:7/2/80-ALC2/2014	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:11.11.2014

45 **Decision :** The Committee noted that firm has not replied to deficiency letter dated 08.04.2014 given by DEIT directly followed by DGFT reminder dated 20.05.2014; e-mail message on 27.05.2014. The Committee also noted that the firm has replied to DEIT vide their dated 05.06.2014 and DEIT has issued another deficiency letter dated 03.06.2014 followed by DGFT reminder to firm on 24.06.2014 & 13.08.2014. The Committee decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:11/2/80-ALC2/2014	Party Name:NIKHTISH ENTERPRISES	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
46	HQ File :01/80/050/00011/AM15/	RLA File :31/83/040/00208/AM14/	Lic.No/Date:3110062747 24.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's reply dated 24.7.2014 has been sent to MSME on 01.8.2014 followed reminder 13.08.2014 & 23.09.2014 and decided to wait for MSME comments. Case is deferred to 11.11.2014.

	Case No.:9/2/80-ALC2/2014	Party Name:DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
47	HQ File :01/80/050/00009/AM15/	RLA File :31/83/040/00231/AM14/	Lic.No/Date:3110062832 26.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.05.2014 given by C&PC directly followed by DGFT reminder dated 13.08.2014 alongwith C&PC D/L dated 30.05.2014, e-mail message 27.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:3/2/80-ALC2/2014	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
48	HQ File :01/80/050/00003/AM15/	RLA File :03/95/040/00888/AM14/	Lic.No/Date:0310772317 27.02.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm's reply dated 27.08.2014 has been sent to DHI on 09.09.2014 for

examination and comments and decided to await DHI comments. Case is deferred to 11.11.2014.

	Case No.:34/5/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:11.11.2014

49 **Decision :** The Committee noted that the firm has not replied to deficiency letter dated 18.06.2014 given by DEIT directly followed by DGFT reminder dated 30.6.2014, subsequent reminder dated 13.08.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:42/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014	Defer Date:11.11.2014

50 **Decision :** The Committee noted that the firm has not responded to the DES-I letter dated 23.05.2014 followed by e-mail message on 27.05.2014, through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 02.07.2014 followed by e-mail dated 04.07.2014 and reminder to firm on 02.09.2014, final reminder to firm on 26.09.2014, e-mail message on 29.09.2014 and decided to wait for 15 days more for firm's reply failing the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 30.9.2014.

	Case No.:35/5/80-ALC2/2014	Party Name:OIL STATES INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
51	HQ File :01/80/050/00120/AM15/	RLA File :03/95/040/00974/AM14/	Lic.No/Date:0310774051 11.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm reply dated 28.08.2014 has been sent to DHI on 24.09.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 11.11.2014.

	Case No.:13/5/80-ALC2/2014	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
52	HQ File :01/80/050/00098/AM15/	RLA File :34/24/040/00307/AM14/	Lic.No/Date:3410039543 12.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 followed reminder on 23.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

	Case No.:14/5/80-ALC2/2014	Party Name:MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
53				
	HQ File	RLA File	Lic.No/Date:3410039544	Defer

	:01/80/050/00099/AM15/	:34/24/040/00306/AM14/	12.03.2014	Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 09.07.2014 followed by reminder dated 23.09.2014 and decided to await firm's reply. Case is deferred to 11.11.2014.

	Case No.:11/5/80-ALC2/2014	Party Name:ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
54	HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date:1310046344 13.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 25.09.2014, e-mail message 27.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

	Case No.:24/5/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
55	HQ File :01/80/050/00109/AM15/	RLA File :05/23/040/00496/AM14/	Lic.No/Date:0510382119 19.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:25/5/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
56	HQ File :01/80/050/00110/AM15/	RLA File :05/23/040/00505/AM14/	Lic.No/Date:0510382120 19.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:44/5/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
57	HQ File :01/80/050/00129/AM15/	RLA File :05/24/040/00481/AM14/	Lic.No/Date:0510382360 21.03.2014	

Decision : The Committee decided to ratify norms on the basis of DC(MSME) UO. No. 30(89)/2014-ME dated 02.09.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

	Case No.:28/5/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
58	HQ File :01/80/050/00113/AM15/	RLA File :05/23/040/00533/AM14/	Lic.No/Date:0510382687 25.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by

reminder dated 25.9.2014, e-message on 27.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:29/5/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
59	HQ File :01/80/050/00114/AM15/	RLA File :05/23/040/00534/AM14/	Lic.No/Date:0510382690 25.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 followed by reminder dated 25.9.2014, e-message on 27.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:36/5/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
60	HQ File :01/80/050/00121/AM15/	RLA File :56/24/040/00054/AM14/	Lic.No/Date:5610003945 26.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 followed by reminder dated 13.8.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:15/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
	HQ File :01/80/050/00100/AM15/	RLA File :05/23/040/00551/AM14/	Lic.No/Date:0510382898 27.03.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

61

Name of the export item	Qty. in nos.	Sl. No. input items	Name of the items	Qty. applied in Kg.	Qty. recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 10.5x6 inch, Ammonium Metatungstate:153.22 Gms, Titanium Dioxide:1825.92 Gms	10000	2.	Ammonium Metatungstate	1630.00	1562.84
		3.	Titanium Dioxide	19020.00	18624.38
		4.	Ludox AS40(SiO2)	11390.00	11390.00
		5.	Vanadyl Oxalate Solution	4649.50	4649.50
			For S. No. 1 the		

			norms may be fixed on net to net basis with NIL wastage and accountability clause		

RLA may take necessary action accordingly.

Case No.:16/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00101/AM15/	RLA File :05/23/040/00548/AM14/	Lic.No/Date:0510382895 27.03.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

	Name of the export item	Qty. in nos.	Sl. No. input items	Name of the items	Qty. applied in Kg.	Qty. recommended in kg.
62	Automobile Exhaust Catalyst, Ceramic Substrate 13x4 inch, Ammonium Metatungstate:156.98 Gms, Titanium Dioxide:1866.24 Gms	9072	2.	Ammonium Metatungstate	1515.02	1452.61
			3.	Titanium Dioxide	17635.97	17269.14
			4.	Ludox AS40(SiO2)	10559.81	10559.81
			5.	Vanadyl Oxalate Solution	4310.47	4310.47
				For S. No. 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause		

RLA may take necessary action accordingly.

Case No.:17/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File	RLA File	Lic.No/Date:0510382896	
63 :01/80/050/00102/AM15/	:05/23/040/00549/AM14/	27.03.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of the export item	Qty. in nos.	Sl. No. input items	Name of the items	Qty. applied in Kg.	Qty. recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 9.5x4 inch, Ammonium Metatungstate:83.66 Gms, Titanium Dioxide:996.48 Gms	3980	2.	Ammonium Metatungstate	354.22	339.63
		3.	Titanium Dioxide	4131.24	4045.31
		4.	Ludox AS40(SiO2)	4275.56	4275.56
		5.	Vanadyl Oxalate Solution	1009.89	1009.89

RLA may take necessary action accordingly.

Case No.:18/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00103/AM15/	RLA File :05/23/040/00552/AM14/	Lic.No/Date:0510382899 27.03.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of the export item	Qty. in nos.	Sl. No. input items	Name of the items	Qty. applied in Kg.	Qty. recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 13x6 inch, Ammonium Metatungstate:235.00 Gms, Titanium Dioxide:2798.40 Gms	3024	2.	Ammonium Metatungstate	756.00	724.85
		3.	Titanium Dioxide	8814.96	8631.61
		4.	Ludox AS40(SiO2)	5279.90	5279.90
		5.	Vanadyl Oxalate Solution	2155.24	2155.24
			For S. No. 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause.		

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RLA may take necessary action accordingly.

65	**Case No.:19/5/80-ALC2/2014**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014	**Status: Approved**

30.09.2014

HQ File :01/80/050/00104/AM15/ | RLA File :05/23/040/00550/AM14/ | Lic.No/Date:0510382897 27.03.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of the export item	Qty. in nos.	Sl. No. input items	Name of the items	Qty. applied in Kg.	Qty. recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 10.5x6 inch, Ammonium Metatungstate:153.22 Gms, Titanium Dioxide:1825.92 Gms	10000	2.	Ammonium Metatungstate	1630.00	1562.84
		3.	Titanium Dioxide	19020.00	18624.38
		4.	Ludox AS40 (SiO2)	11390.00	11390.00
		5.	Vanadyl Oxalate Solution	4649.50	4649.50
			For S. No. 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause		

RLA may take necessary action accordingly.

Case No.:20/5/80-ALC2/2014 | Party Name: JOHNSON MATTHEY INDIA PVT. LTD. | Meet No/Date:14/80-ALC2/2014 30.09.2014 | **Status: Approved**

HQ File :01/80/050/00105/AM15/ | RLA File :05/23/040/00547/AM14/ | Lic.No/Date:0510382894 27.03.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

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Name of the export item	Qty. in nos.	Sl. No. input items	Name of the items	Qty. applied in Kg.	Qty. recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 10.5x4 inch, Ammonium Metatungstate:102.46 Gms, Titanium Dioxide:1217.28Gms	1040	2.	Ammonium Metatungstate	113.36	108.69
		3.	Titanium Dioxide	1318.72	1291.29
		4.	Ludox AS40 (SiO2)	789.36	789.36

		5.	Vanadyl Oxalate Solution **For S. No. 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause**	322.37	322.37

RLA may take necessary action accordingly.

Case No.:21/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00106/AM15/	RLA File :05/23/040/00546/AM14/	Lic.No/Date:0510382893 27.03.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME comments received by mail on 29.09.2014 and vide their UO Note No.30(5)/2014-ME to 30(9)/2014-ME & 30(52)/2014-ME to 30(58)/2014-ME dated 10.10.2014 which are as under:-

Name of the export item	Qty. in nos.	Sl. No. input items	Name of the items	Qty. applied in Kg.	Qty. recommended in kg.
Automobile Exhaust Catalyst, Ceramic Substrate 10.5x3 inch, Ammonium Metatungstate:77.08 Gms, Titanium Dioxide:912.96 Gms	14000	2.	Ammonium Metatungstate	1148.00	1100.70
		3.	Titanium Dioxide	13314.0	13037.07
		4.	Ludox AS40 (SiO2)	7980.00	7980.00
		5.	Vanadyl Oxalate Solution **For S. No. 1 the norms may be fixed on net to net basis with NIL wastage and accountability clause**	3254.72	3254.72

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RLA may take necessary action accordingly.

Case No.:26/5/80-ALC2/2014	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00111/AM15/	RLA File :05/23/040/00541/AM14/	Lic.No/Date:0510383080 28.03.2014	Defer Date:11.11.2014

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Decision : The Committee noted that firm has not replied to deficiency letter dated 05.06.2014 followed by reminder dated 13.08.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:23/5/80-ALC2/2014	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
69	HQ File :01/80/050/00108/AM15/	RLA File :05/23/040/00517/AM14/	Lic.No/Date:0510383193 31.03.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 07.07.2014 followed by reminder dated 25.9.2014, e-message on 27.09.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:22/5/80-ALC2/2014	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
70	HQ File :01/80/050/00107/AM15/	RLA File :05/23/040/00463/AM14/	Lic.No/Date:0510383361 01.04.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DHI vide their ID note dated 30.09.2014 which are as under:-

"Item No.4 to be deleted as requested by applicant. Remaining items – Net to net / GN-4."

RLA may take necessary action accordingly.

	Case No.:37/14/80-ALC2/2014	Party Name:DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
	HQ File :01/80/050/00358/AM15/	RLA File :03/94/040/01190/AM14/	Lic.No/Date:0310777010 03.04.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their ID No. 12/131/2014-TSW/06 dated 30.09.2014 which are as under:-

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1. Quantities of import items at Sl. No. 1 to 51, 53 to 58, 60 to 100, 104 to 135 and 143 to 146 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 52, 59, 101 to 103, & 136 to 142 and their quantities may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.1 .
3. Quantities of import items at Sl. No. 147 to 172 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2.

RLA may take necessary action accordingly.

	Case No.:14/8/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
72	HQ File	RLA File	Lic.No/Date:0310777072	

:01/80/050/00182/AM15/ :03/95/040/01028/AM14/ 04.04.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIT vide their UO No.17(15)/2014-IPHW dated 15.09.2014 which are as under:-

i) Sl.No.1 - 120 kg including 5% wastage
ii) Sl.No.2 - 22697 kg including 2% wastage
iii) Sl.No.3 - 17954 kg including 2% wastage
iv) Sl. No.4 - 587 kg including 1% wastage

RLA may take necessary action accordingly.

	Case No.:13/8/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
73	HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 01.08.2014 sent by DEIT directly followed by DGFT reminder dated 12.8.2014 final reminder to the firm on 26.09.2014 and decided to await firm's reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
74	HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 01.7.2014 earlier which actually pertains to MSME and the same ha been sent to MSME on 26.09.2014 for examination and comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 01.07.2014 followed by reminder on 13.8.2014 and decided to wait MSME comments. Case is deferred to 11.11.2014.

	Case No.:17/8/80-ALC2/2014	Party Name: SHREE SATYANARAYAN INDUSTRIAL SUPPLIERS PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
75	HQ File :01/80/050/00185/AM15/	RLA File :03/95/040/00008/AM15/	Lic.No/Date:0310777895 10.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm has not replied to the deficiency letter dated 25.09.2014, followed by e-mail message on 29.09.2014 and decided to await firm's reply. Case is deferred to 11.11.2014.

	Case No.:38/5/80-ALC2/2014	Party Name:VEELINE MEDIA LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
76	HQ File :01/80/050/00123/AM15/	RLA File :02/24/040/00229/AM14/	Lic.No/Date:0210202416 11.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 12.08.2014 issued on the

basis of comments of TA, DIPP, followed by reminder dated 26.09.2014, e-mail message on 30.09.2014 and decided to await firm's reply. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 26.05.2014 which has not been received till date and decided to remind firm for furnishing the requisite information/reply also. Case is deferred to 11.11.2014.

Case No.:1/8/80-ALC2/2014	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00169/AM15/	RLA File :34/24/040/00309/AM14/	Lic.No/Date:3410039802 15.04.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of C&PC vide their OM No.46011/55/2010-PC-II dated 25.08.2014 which are as under:-

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Item to be Exported	Quantity
Micro Irrigation Equipments (Emitting Pipe Systems / Dripnet PC AS 16009 1.00 L/H, 0.30 M, 500 M)	1 Meter (Weight 40.92 gm ± 3% Meter)

Ra-material Recommended for Import	Quantity/kg
1. HDPE Granules	9.455 gm
2. LLDPE Granules	29.814 gm
3. Master Batch (Plasblak)	1.846 gm
4. Master Batch (Orange)	0.010 gm
5. Emitters (Dripper / Dripnet PC AS DRIP 1.00 L/H, 0.26 GPH)	3.50 No

RLA may take necessary action accordingly.

Case No.:16/8/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00184/AM15/	RLA File :03/95/040/00054/AM15/	Lic.No/Date:0310778836 21.04.2014	Defer Date:11.11.2014

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Decision : The Committee noted that the firm has not replied to the deficiency letter(D/L) dated 13.08.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 30.06.2014 which has not been received till date. The Committee decided to remind firm for clarifying the type of export and furnishing requiste information as per aforesaid D/L. Case is deferred to 11.11.2014.

	Case No.:9/8/80-ALC2/2014	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
79	HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.08.2014 and decided to send reminder to firm. Case is deferred to 11.11.2014.

	Case No.:15/8/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
80	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 01.08.2014 given by DEIT directly followed by DGFT reminder dated 12.08.2014 and decided to send final reminder to the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 11.11.2014.

	Case No.:19/8/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
81	HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 13.8.2014 for their examination & comments and firm has clarified that their export is physical export vide their letter dated 04.09.2014. The Committee decided to remind MSME for expediting their comments. Case is deferred to 11.11.2014.

	Case No.:20/8/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
82	HQ File :01/80/050/00188/AM15/	RLA File :22/24/040/00002/AM15/	Lic.No/Date:2210014809 22.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 13.8.2014 for their examination & comments and the firm has clarified vide their letter dated 04.09.2014 that their export against the subject AA is a physical export. The Committee decided to remind MSME for expediting their comments. Case is deferred to 11.11.2014.

	Case No.:1/4/80-ALC2/2014	Party Name:AYAAPPA CNC PVT.LTD,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
83	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 01.7.2014 for their examination & comments and decided to remind MSME for expediting their comments. Case is deferred to 11.11.2014.

	Case No.:22/8/80-ALC2/2014	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
84	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 25.08.2014 and firm has sought time by e-mail dated 19.09.2014. The Committee decided to give time for furnishing their reply. Case is

deferred to 11.11.2014.

	Case No.:2/5/80-ALC2/2014	Party Name:ENERTECH ENGINEERING PVT LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
85	HQ File :01/80/050/00087/AM15/	RLA File :09/24/040/00003/AM15/	Lic.No/Date:0910060055 12.05.2014	Defer Date:11.11.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 22.08.2014, e-message on 08.09.2014 and decided to await firm's reply. Case is deferred to 11.11.2014.

	Case No.:41/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:11.11.2014

86 **Decision** : The Committee noted that the firm's application has been sent to DHI on 22.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.09.2014, has not been received till date and decided the following:
(i) to wait for DHI comments;
(ii) to wait for firm's reply.
Case is deferred to 11.11.2014.

	Case No.:43/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:11.11.2014

87 **Decision** : The Committee noted that the firm's application has been sent to DHI on 22.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.09.2014, has not been received till date and decided the following:
(i) to wait for DHI comments;
(ii) to wait for firm's reply.
Case is deferred to 11.11.2014.

	Case No.:1/11/80-ALC2/2014	Party Name:HITTCO TOOLS LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
88	HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	Defer Date:11.11.2014

Decision : The Committee noted that the hard copy of the firm's application has not been received and decided to remind RA, Bangalore for forwarding the same. The Committee also decided to send the copy of would be correspondence made in this regard to firm for their information. Case is deferred to 11.11.2014.

89	**Case No.:36/14/80-ALC2/2014**	Party Name:FAIVELEY	Meet No/Date:14/80-	**Status:**

	TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	ALC2/2014 30.09.2014	**Deferred**
HQ File :01/80/050/00357/AM15/	RLA File :04/24/040/00051/AM15/	Lic.No/Date:0410158505 09.06.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 22.9.2014 which actually pertains to DHI and decided to send the same to DHI for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 22.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

Case No.:40/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:11.11.2014

90 **Decision :** The Committee noted that the firm's application has been sent to DHI on 22.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.09.2014, has not been received till date and decided the following:

(i) to wait for DHI comments;
(ii) to wait for firm's reply.

Case is deferred to 11.11.2014.

Case No.:42/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:11.11.2014

91 **Decision :** The Committee noted that the firm's application has been sent to DHI on 22.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.09.2014, has not been received till date and decided the following:

(i) to wait for DHI comments;
(ii) to wait for firm's reply.

Case is deferred to 11.11.2014.

Case No.:45/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:11.11.2014

92 **Decision :** The Committee noted that the firm's application has been sent to DHI on 22.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.09.2014, has not been received till date and decided the following:

(i) to wait for DHI comments;
(ii) to wait for firm's reply.

Case is deferred to 11.11.2014.

Case No.:47/14/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:11.11.2014

93 **Decision :** The Committee noted that the firm's application has been sent to DHI on 25.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.09.2014, has not been received till date and decided the following:

(i) to wait for DHI comments;
(ii) to wait for firm's reply.

Case is deferred to 11.11.2014.

Case No.:22/14/80-ALC2/2014	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00343/AM15/	RLA File :03/94/040/00229/AM15/	Lic.No/Date:0310785916 24.06.2014	Defer Date:11.11.2014

94 **Decision :** The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

1. Information in respect of Sl. No. 11 & 12 of Standard Deficiency Format for import items at Sl. No. 1 & 2.

Case is deferred to 30.9.2014.

Case No.:23/14/80-ALC2/2014	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00344/AM15/	RLA File :03/94/040/00248/AM15/	Lic.No/Date:0310785918 24.06.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/131/2014-TSW/95 dated 30/09/2014 which are as under:-

1. Net Fabricated weight of export item may be specified as 42 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 21448 Kgs. inclusive of 5 % wastage.

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4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 7533 Kgs. inclusive of 4.73 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 12 Kgs. inclusive of 3 % wastage.
6. Quantity of import item at Sl. No. 4 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 32 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as 106 Nos. (1348 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 6 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4450 Kgs. inclusive of 3 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 13 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 5963 Kgs. inclusive of 3 % wastage.

10. Quantities of import items at Sl. No. 8, 9 & 10 may be allowed as applied for i.e. 231 Kgs., 231 Kgs. & 514 Kgs.
11. Quantities of import items at Sl. Nos. 11, 12 & 13 may be allowed as 480 Kgs. each.

RLA may take necessary action accordingly.

Case No.:21/14/80-ALC2/2014	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00342/AM15/	RLA File :03/94/040/00254/AM15/	Lic.No/Date:0310786036 26.06.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/131/2014-TSW/96 dated 30/09/2014 which are as under:-

1. Net Empty weight of each export item at Sl. No. 1, 2 & 3 may be specified as 288.2 MT.
2. Net Empty weight of each export item at Sl. No. 4 & 5 may be specified as 35.138 MT.
3. Net Empty weight of each export item at Sl. No. 6 & 7 may be specified as 14.164 MT.

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4. Quantity of import item at Sl. No. 1 may be allowed as 280 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 41282 Kgs. inclusive of 3 % wastage.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 3 & 4.
6. Quantity of import item at Sl. No. 2 may be allowed as 1007 Kgs. (18.109 Meters) inclusive of 2 %.
7. Quantities of import items at Sl. No. 3 & 4 may be allowed as 516266 Kgs. & 290416 Kgs. respectively inclusive of 5 % wastage.
8. Quantity of import item at Sl. No. 5 may be allowed as 918 Nos. (2658 Kgs.) on net to net basis.
9. Quantities of import items at Sl. No. 6, 7 & 8 may be allowed as applied for i.e. 4127 Kgs. each
10. Quantities of import items at Sl. No. 9 & 10 may be allowed as 1301 Kgs. each.

RLA may take necessary action accordingly.

Case No.:27/14/80-ALC2/2014	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00348/AM15/	RLA File :03/94/040/00264/AM15/	Lic.No/Date:0310786094 26.06.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/131/2014-TSW/97 dated 30/09/2014 which are as under:-

1. Net Empty weight of each export item at Sl. No. 1, 2 & 3 may be specified as 288.2 MT.
2. Net Empty weight of each export item at Sl. No. 4 & 5 may be specified as 35.138 MT.
3. Net Empty weight of each export item at Sl. No. 6 & 7 may be specified as 14.164 MT.

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4. Quantity of import item at Sl. No. 1 may be allowed as 280 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 41282 Kgs. inclusive of 3 % wastage.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 3 & 4.
6. Quantity of import item at Sl. No. 2 may be allowed as 1007 Kgs. (18.109 Meters) inclusive of 2 %.
7. Quantities of import items at Sl. No. 3 & 4 may be allowed as 516266 Kgs. & 290416 Kgs. respectively inclusive of 5 % wastage.
8. Quantity of import item at Sl. No. 5 may be allowed as 918 Nos. (2658 Kgs.) on net to net basis.
9. Quantities of import items at Sl. No. 6, 7 & 8 may be allowed as applied for i.e. 4127 Kgs. each
10. Quantities of import items at Sl. No. 9 & 10 may be allowed as 1301 Kgs. each.

RLA may take necessary action accordingly.

Case No.:19/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00340/AM15/	RLA File :03/95/040/00291/AM15/	Lic.No/Date:0310786725 11.07.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/131/2014-TSW/98 dated 30/09/2014 which are as under:-

1. Net Fabricated weight of 987.415 MT may be specified with the quantity of export products at Sl. No. 1.
2. Import items at Sl. 1 , 2 & 3 shall be of relevant grade and thickness as contained in the export product.
3. Quantity of import item at Sl. No. 1 may be allowed as 37574 Kgs. as 1.03 Kgs./kg. content in the export product as claimed by the firm.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.03 Kgs./kg. content in the export product as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed as 40 Nos.(60300 Kgs.) on net to net basis with accountability clause.
6. Quantities of import items at Sl. No. 5, 6, 7 & 8 (welding Consumables) may be allowed as applied for i.e. 7905 Kgs. , 28000 Kgs., 1263 Kgs. & 9167 Kgs. respectively
7. Quantities of import items at Sl. No. 9, 10 & 11 may also be specified as 3500 Nos., 250 Nos. & 14 Nos. respectively in addition to their weights.
8. Import items at Sl. No. 9, 10 & 11 may be allowed on net to net basis with accountability clause.

98

RLA may take necessary action accordingly.

Case No.:25/14/80-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00346/AM15/	RLA File :03/94/040/00333/AM15/	Lic.No/Date:0310786768 14.07.2014	

99 **Decision :** The Committee decided to ratify norms on the basis of recommendation of DHI vide their ID note dated 30.09.2014 which are as under:-

"Item 6 as per C-1647, remaining items on repeat basis to Advance Authorization No.0310623219 dt.24.03.2011, EP weight of 5500 MT may be incorporated "

RLA may take necessary action accordingly.

	Case No.:28/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
100	HQ File :01/80/050/00349/AM15/	RLA File :03/95/040/00180/AM15/	Lic.No/Date:0310786804 14.07.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 22.09.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 11.11.2014.

101	**Case No.:29/14/80-ALC2/2014**	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**

HQ File :01/80/050/00350/AM15/	RLA File :03/94/040/00313/AM15/	Lic.No/Date:0310786760 14.07.2014

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/131/2014-TSW/101 dated 30/09/2014 which are as under:-

1. Net weight of export items at Sl. No. 1 may be specified as 40045 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 4500 Nos. (43948 Kgs. inclusive of 9.74 % wastage after taking 1/3rd recovery from scrap .

RLA may take necessary action accordingly.

Case No.:20/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00341/AM15/	RLA File :03/95/040/00274/AM15/	Lic.No/Date:0310786930 16.07.2014	Defer Date:11.11.2014

Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

102

1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise.
3. For net weight of components to be manufactured from import item at Sl. No.1, details of components with net weights thereof may be indicated.
4. Detailed calculations for the quantity of import item at Sl. No. 5 supported by length and number of tubes in the export products

Case is deferred to 11.11.2014.

Case No.:26/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
HQ File :01/80/050/00347/AM15/	RLA File :03/95/040/00220/AM15/	Lic.No/Date:0310786919 16.07.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/131/2014-TSW/103 dated 30/09/2014 which are as under:-

1. Net Fabricated weight of 134.25 MT may be specified with the quantity of export products at Sl. No. 1.

103

2. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
3. Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export products.
4. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.05 Kgs./kg. content in the export products as claimed by the firm
5. Quantities of import items at Sl. No. 3, 4 & 5 may be allowed on net to net basis with accountability clause
6. Quantity of import item at Sl. No. 6 may be allowed inclusive of a wastage of 2 % as claimed by the firm.
7. Quantities of import items at Sl. No. 7, 8 & 9 (welding Consumables) may be allowed as 2540 Kgs. , 3337 Kgs. & 3337 Kgs. respectively

RLA may take necessary action accordingly.

Case No.:18/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00339/AM15/	RLA File :03/95/040/00199/AM15/	Lic.No/Date:0310786988 17.07.2014	Defer Date:11.11.2014

Decision : The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

104
1. Net weight of indigenous items in the export products.
2. Information in respect of Sl. No. 5, 11 & 14 of Standard Deficiency Format, export product wise.
3. Information in respect of Sl. No. 12 of Standard Deficiency Format, export product wise for import item at Sl. No. 1.
4. For net weight of components to be manufactured from import item at Sl. No.1, details of components with net weights thereof may be indicated.
5. Detailed calculations for the quantity of import item at Sl. No. 4 supported by length and number of tubes in the export products

Case is deferred to 11.11.2014.

Case No.:30/14/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00351/AM15/	RLA File :03/95/040/00335/AM15/	Lic.No/Date:0310787039 18.07.2014	Defer Date:11.11.2014

105 **Decision :** The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise .
2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1) supported by length and number of tubes in the export products.
3. Total requirement of each import item, export product wise, in a tabular form

Case is deferred to 11.11.2014.

Case No.:31/14/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
HQ File :01/80/050/00352/AM15/	RLA File :03/95/040/00330/AM15/	Lic.No/Date:0310787037 18.07.2014	Defer Date:11.11.2014

106 **Decision :** The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export product wise .
2. Detailed calculations for the quantity of Tubes (import item at Sl. No. 1 to 4) supported by length and number of tubes in the export products.
3. Total requirement of each import item, export product wise, in a tabular form

Case is deferred to 11.11.2014.

107	**Case No.:24/14/80-ALC2/2014**	Party Name:BLUE STAR LTD.	Meet No/Date:14/80-ALC2/2014	**Status: Deferred**

			30.09.2014	
	HQ File :01/80/050/00345/AM15/	RLA File :03/94/040/00082/AM15/	Lic.No/Date:0310787208 22.07.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 22.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 22.09.2014, has not been received till date and decided the following:

(i) to wait for DHI comments;

(ii) to wait for firm's reply.

Case is deferred to 11.11.2014.

	Case No.:7/14/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
108	HQ File :01/80/050/00328/AM15/	RLA File :04/24/040/00102/AM15/	Lic.No/Date:0410159118 28.07.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 22.9.2014 which actually pertains to MSME and decided to send the same to MSME for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 22.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

	Case No.:8/14/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
109	HQ File :01/80/050/00329/AM15/	RLA File :04/24/040/00103/AM15/	Lic.No/Date:0410159119 30.07.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 22.9.2014 which actually pertains to MSME and decided to send the same to MSME for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 22.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

	Case No.:33/14/80-ALC2/2014	Party Name:RAULIMEX INDUSTRIES PVT LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
110	HQ File :01/80/050/00354/AM15/	RLA File :03/95/040/00332/AM15/	Lic.No/Date:0310787464 31.07.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 17.9.2014 for examination & comments which actually pertains to MSME and decided to send the same to MSME for examination & comments.. Case is deferred to 11.11.2014.

	Case No.:34/14/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
111	HQ File	RLA File	Lic.No/Date:0310787448	Defer

	:01/80/050/00355/AM15/	:03/95/040/00327/AM15/	31.07.2014	Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to MSME on 25.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 25.09.2014, has not been received till date and decided the following:

(i) to wait for MSME comments;

(ii) to wait for firm's reply.

Case is deferred to 11.11.2014.

	Case No.:38/14/80-ALC2/2014	Party Name:CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
112	HQ File :01/80/050/00359/AM15/	RLA File :05/23/040/00161/AM15/	Lic.No/Date:0510390041 31.07.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 22.9.2014 for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 22.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

	Case No.:5/14/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
113	HQ File :01/80/050/00326/AM15/	RLA File :04/24/040/00098/AM15/	Lic.No/Date:0410159158 05.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 22.9.2014 for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 22.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

	Case No.:10/14/80-ALC2/2014	Party Name:MOBIS INDIA LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
114	HQ File :01/80/050/00331/AM15/	RLA File :04/24/040/00107/AM15/	Lic.No/Date:0410159153 05.08.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of MSME vide their UO No. 30(145) 2014-ME dated 26/09/2014 which are as under:-

The import may be allowed on net to net basis with NIL wastage along with accountability clause.

RLA may take necessary action accordingly.

	Case No.:14/14/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
115	HQ File :01/80/050/00335/AM15/	RLA File :04/24/040/00100/AM15/	Lic.No/Date:0410159159 05.08.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DHI under GN-4 with

accountability clause vide their UO No.3(119)/14-TSW(B)6 dated 30/09/2014 & 08.102014.

RLA may take necessary action accordingly.

	Case No.:11/14/80-ALC2/2014	Party Name:MOBIS INDIA LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
	HQ File :01/80/050/00332/AM15/	RLA File :04/24/040/00109/AM15/	Lic.No/Date:0410159166 06.08.2014	

116 **Decision :** The Committee decided to ratify norms on the basis of recommendation of MSME vide their UO No. 30(146) 2014-ME dated 26/09/2014 which are as under:-

The import may be allowed on net to net basis with NIL wastage along with accountability clause.

RLA may take necessary action accordingly.

	Case No.:9/14/80-ALC2/2014	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
117	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 22.9.2014 for examination & comments and decided to await DHI comments. Case is deferred to 11.11.2014.

	Case No.:17/14/80-ALC2/2014	Party Name:DELTA AIRTECH ENGINEERING PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
	HQ File :01/80/050/00338/AM15/	RLA File :04/24/040/00119/AM15/	Lic.No/Date:0410159167 07.08.2014	

118 **Decision :** The Committee decided to ratify norms on the basis of recommendation of DIPP vide their UO No. 12/131/2014-TSW/118 dated 30/09/2014 which are as under:-
"Advance Authorization may be ratified as per General Note- 4 for Engineering Products."

RLA may take necessary action accordingly.

	Case No.:2/14/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00323/AM15/	RLA File :05/23/040/00179/AM15/	Lic.No/Date:0510390209 08.08.2014	Defer Date:11.11.2014

119 **Decision :** The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of import item at Sl. No. 1 in Nos. also in addition to its weight.
3. Quantities of import items at Sl. No. 5 & 7 in meters also in addition to their weights.

Case is deferred to 11.11.2014.

	Case No.:3/14/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00324/AM15/	RLA File :05/23/040/00180/AM15/	Lic.No/Date:0510390210 08.08.2014	Defer Date:11.11.2014

120 **Decision :** The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantities of import items at Sl. No. 1 & 4 in Nos. also in addition to their weights.
3. Quantities of import items at Sl. No. 3 & 5 to 7 in meters also in addition to their weights.

Case is deferred to 11.11.2014.

	Case No.:46/14/80-ALC2/2014	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
121	HQ File :01/80/050/00367/AM15/	RLA File :07/24/040/00124/AM15/	Lic.No/Date:0710106345 08.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI & DIPP on 23.9.2014 for examination & comments which actually pertains to MSME and decided to send the same to MSME for examination & comments. Case is deferred to 11.11.2014.

	Case No.:1/14/80-ALC2/2014	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
122	HQ File :01/80/050/00322/AM15/	RLA File :05/24/040/00216/AM15/	Lic.No/Date:0510390251 11.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to C&PC on 22.9.2014 for examination & comments and decided to await C&PC comments. Case is deferred to 11.11.2014.

	Case No.:4/14/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00325/AM15/	RLA File :05/23/040/00189/AM15/	Lic.No/Date:0510390244 11.08.2014	Defer Date:11.11.2014

123 **Decision :** The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.
2. Quantities of import items at Sl. No. 2 & 3 in Nos. also in addition to their weights.

Case is deferred to 11.11.2014.

124	**Case No.:32/14/80-ALC2/2014**	Party Name:SIEMENS LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**

	HQ File :01/80/050/00353/AM15/	RLA File :03/95/040/00418/AM15/	Lic.No/Date:0310787964 12.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 26.09.2014. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 26.09.2014, has not been received till date and decided the following:

(i) to wait for DHI comments;

(ii) to wait for firm's reply.

Case is deferred to 11.11.2014.

	Case No.:6/14/80-ALC2/2014	Party Name:HAMON RESEARCH COTTRELL INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
125	HQ File :01/80/050/00327/AM15/	RLA File :04/24/040/00118/AM15/	Lic.No/Date:0410159247 14.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 22.9.2014 for examination & comments and decided to await DHI comments. Case is deferred to 11.11.2014.

	Case No.:16/14/80-ALC2/2014	Party Name:MERSEN INDIA PVT LTD	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
	HQ File :01/80/050/00337/AM15/	RLA File :04/24/040/00083/AM15/	Lic.No/Date:0410159238 14.08.2014	Defer Date:11.11.2014

126 **Decision :** The Committee decided to ask the firm to furnish the following information, on recommendation of the Technical Authority, DIPP which are as under:-

1. Information in respect of Sl. No. 4, 5, 8 , 9 & 11 of Standard Deficiency Format.
2. Basis/detailed calculations for the quantities of import items at Sl. No. 1, 6 & 7.

Case is deferred to 11.11.2014.

	Case No.:12/14/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
127	HQ File :01/80/050/00333/AM15/	RLA File :04/24/040/00134/AM15/	Lic.No/Date:0410159257 19.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 22.9.2014 for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 22.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

	Case No.:13/14/80-ALC2/2014	Party Name:FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
128	HQ File :01/80/050/00334/AM15/	RLA File :04/24/040/00133/AM15/	Lic.No/Date:0410159272 22.08.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DHI under GN-4 with

accountability clause vide their UO NO.3(119)/14-TSW(B)6 dated 30/09/2014 & 08.102014.

RLA may take necessary action accordingly.

	Case No.:15/14/80-ALC2/2014	Party Name:I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Approved**
129	HQ File :01/80/050/00336/AM15/	RLA File :04/24/040/00126/AM15/	Lic.No/Date:0410159293 25.08.2014	

Decision : The Committee decided to ratify norms on the basis of recommendation of DHI under GN-4 vide their communication No. 'Nil' dated 30/09/2014.

RLA may take necessary action accordingly.

	Case No.:35/14/80-ALC2/2014	Party Name:PRECISION EQUIPMENTS(CHENNAI)PVT.LTD.,	Meet No/Date:14/80-ALC2/2014 30.09.2014	**Status: Deferred**
130	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:11.11.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 17.9.2014 which actually pertains to DIPP and decided to send the same to DIPP for examination & comments. The Committee further noted that the firm has not clarified type of export (whether physical export or deemed export against invalidation letter to EPCG license) which has been sought vide DES-I letter dated 17.09.2014 and decided to wait for firm's reply. Case is deferred to 11.11.2014.

S.No.346

Case No. A – 03	M/s. L & T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/162/00348/AM14/DES-I	Lic. No. & date
Meeting No.14/15		RA.F.No.03/95/039/00004/AM11	0310760909
Date: 30.09.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.12.2013

Decision : The Committee noted that the firm's reply dated 24.09.2014 has been sent to DHI on 26.9.2014 for examination & comments and decided to wait for their comments. Case is deferred to 11.11.2014.

S.No.347

Case No. A - 01	M/s. Analyser Instruments Co. Pvt. Ltd., Kota (Rajasthan)	HQF.No.01/80/162/00032/AM15/DES-I	Lic. No. & date
Meeting No.14/15		RA.F.No.13/24/040/00281/AM14	1310044806
Date: 30.09.2014		Ratification of norms	dt.17.10.2013

Decision : The Committee noted that the firm's reply dated 02.05.2014 has been sent to DIPP on 16.6.2014 for examination & comments and decided to again forward the same to DIPP. Case is deferred to 11.11.2014.

S.No.348

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited,	HQF.No.01/80/050/00773/AM11/DES-I	Lic. No. & date
Meeting No.14/15		RA.F.No.09/24/040/00380/AM11	0910044575

Date: 30.09.2014	Hyderabad	Ratification of norms	dt.06.12.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but the same has not been received till date. The Committee decided to remind them again for expedite their inputs. Case is deferred to 11.11.2014.

S.No.349

Case No. A/R-125	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00185/AM14/DES-I	Lic. No. & date
Meeting No.14/15		RA.F.No.03/95/040/00187/AM14	0310737757
Date: 30.09.2014		Request for revision of norms	dt.14.06.2013

Decision : The Committee noted that firm has not replied to the deficiency letter dated 31.03.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014 and final reminder dated 12.8.2014. The Committee further noted that the firm has given 15 more days to furnish their reply but the firm failed to respond to the aforesaid communications and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

S.No.350

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 30.09.2014		Fixation of Norms	dt.09.09.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but their comments have not been received till date. The Committee decided to remind them for expedite their inputs. Case is deferred to 11.11.2014.

No.351

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 30.09.2014		Fixation of Norms	dt.06.08.2010

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but their comments have not been received till date. The Committee decided to remind them for expedite their inputs. Case is deferred to 11.11.2014.

S.No.352

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 30.09.2014		Fixation of norms	dt.12.01.2004

Decision : The Committee noted that the case has been forwarded to EPCG Division for their inputs and 11th reminder dated 13.08.2014 has been issued to them but their comments have not been received till date. The Committee decided to remind them for expedite their inputs. Case is deferred to 11.11.2014.

S.No.353

Case No. A/R-11	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00053/AM12/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.02/24/040/00223/AM11	0210156321
Date: 30.09.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that the firm's reply dated 25.09.2014 has been sent to DHI on 29.09.2014 for examination and comments and decided to wait for their comments. Case is deferred to 11.11.2014.

S.No.354

Case No. A/R-12	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00052/AM12/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.02/24/040/00224/AM11	0210156322
Date: 30.09.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that the firm's reply dated 25.09.2014 has been sent to DHI on 29.09.2014 for examination and comments and decided to wait for their comments . Case is deferred to 11.11.2014.

S.No.355

Case No. A/R-13	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00639/AM11/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.02/24/040/00122/AM11	0210150220
Date: 30.09.2014		Ratification of norms	dt.04.11.2010

Decision : The Committee noted that the firms reply dated 25.09.2014 has been sent to DHI on 29.09.2014 for examination and comments and decided to wait for their comments. Case is deferred to 11.11.2014.

S.No.356

Case No. A/R-15	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore	HQF.No.01/81/050/00026/AM10/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.07/24/040/00039/AM10	0710064492
Date: 30.09.2014		Ratification of norms	dt.04.05.2009

Decision : The Committee noted that the case has been transfer to NC-II(DES-II) as per NC meeting held on 19.08.2014.

S.No.357

Case No. A/R-26	M/s. Motherson Sumi Systems Ltd., Noida	HQF.No.01/80/050/00563/AM11/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.05/24/040/00291/AM11	0510277676
Date: 30.09.2014		Revision of norms	dt.23.11.2010

Decision : The Committee decided to ratify norms on the basis of DHI UO. No. 3(61)/10-TSW(B)/1 dated 04.09.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.358

Case No. A/R-36	M/s. Ecocat (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00132/AM11/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.05/23/040/00035/AM11	0510264008
Date: 30.09.2014		Request for amendment of norms	dt.10.05.2010

Decision : The Committee noted that the firm's reply dated 20.05.2014 has been sent to DHI on 25.6.2014 and additional information received by e-mail on 25.07.2014 has also been sent to them on 28.07.2014. The Committee further noted that as per DHI UO note dated 04.09.2014, firms application/relevant chronological documents again sent to DHI on 08.09.2014 followed by reminder dated 23.09.2014 and decided to await DHI comments. Case is deferred to 11.11.2014.

S.No.359

Case No. A/R-37	M/s. Accu-Fix Precison Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.34/24/040/00220/AM13	3410035737
Date: 30.09.2014		Request for fixation of norms	dt.26.12.2012

Decision : The Committee noted that the firm's request received through e-mail on 04.6.2014 has been sent to MSME on 25.6.2014 followed by reminder dated 23.09.2014 and decided to await MSME comments. Case is deferred to 11.11.2014.

S.No.360

Case No. A/R-39	M/s. Technoweb Textile Engineering Pvt. Ltd.,	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.03/95/040/01060/AM14	0310730202
Date: 30.09.2014		Request for revision / amendment of norms	dt.03.04.2013

Decision : The Committee noted that the firm's application alongwith reply has been sent to C&PC on 13.08.2014 for examination and comments, followed by reminder to C&PC on 26.09.2014 and decided to wait for C&PC comments. Case is deferred to 11.11.2014.

S.No.361

Case No. A/R-78	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00508/AM14/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.03/94/040/00764/AM14	0310762309
Date: 30.09.2014		Request for revision of norms	dt.18.12.2013

Decision : The Committee noted that the firm's request dated 21.8.2014 has been sent to DIPP on 18.9.2014 for examination and comments and decided to wait for DIPP comments. Case is deferred to 11.11.2014.

S.No.362

Case No. A/R-79	M/s. IFB Industries	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.03/94/040/00764/AM14	(i) 3321963

Date: 30.09.2014	Limited Kolkata	Request for revision/ amendment of norms	dt.30.04.1992; (ii) 3327432 dt.29.09.1992; (iii) 3321987 dt.19.05.1992; (iv) 3204053 dt.21.07.1989; (v) 3388496 dt.30.03.1993; (vi) 3227504 dt.04.12.1992; (vii)3206667 dt.01.11.1989; (viii) 3204858 dt.09.08.1989; (ix) 3262973 dt.05.02.1991; (x) 3259424 dt.28.02.1992; and (xi) 3325249 dt.30.06.1992

Decision : The Committee noted that the firm's request dated 30.8.2014 has been sent to DHI on 18.9.2014 for examination and comments and decided to wait for DHI comments. Case is deferred to 11.11.2014.

S.No.363

Case No. A/R-80	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00070/AM15/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.05/24/040/00448/AM14	0510380666
Date: 30.09.2014		Request for revision of norms	dt.03.03.2014

Decision : The Committee noted that the firm's request dated 06.9.2014 has been sent to C&PC on 18.09.2014 for examination and comments and decided to wait for C&PC comments. Case is deferred to 11.11.2014.

S.No.364

Case No. A/R-81	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00069/AM15/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.05/24/040/00474/AM14	0510381645
Date: 30.09.2014		Request for revision of norms	dt.12.03.2014

Decision : The Committee noted that the firm's request dated 09.9.2014 has been sent to C&PC on 18.09.2014 for examination and comments and decided to wait for C&PC comments. Case is deferred to 11.11.2014.

S.No.365

Case No. A/R-82	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00026/AM15/DES.I	Lic. No. & date
Meeting No.14/15		RA.F.No.05/24/040/00424/AM14	0510378996
Date: 30.09.2014		Request for revision of norms	dt.11.02.2014

Decision : The Committee noted that the firm's request dated 06.9.2014 has been sent to C&PC on 18.09.2014 for examination and comments and decided to wait for C&PC comments. Case is deferred to 11.11.2014.

S.No.366

Case No.C-11	M/s. Tayota Kirloskar Auto Parts Ltd., Karnataka	HQ F.No.01/80/171/00441/AM14/DES-I
Meeting No.14/15		
Date: 30.09.2014		Request for fixation of wastage norms in respect of 100% EOU – reg.

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.02.2014 followed by reminder on 19.05.2014, e-mail message on 27.05.2014, final reminder dated 12.08.2014 and e-mail message dated 27.08.2014. The Committee further noted that the firm has given 15 more days to furnish their reply but the firm failed to respond to the aforesaid communications and decided **to reject their case** with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

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Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Standard radiators ltd for ratification of norms of AA no-3410031369 dt 26-08-11

DES-I, DGFT may kindly refer to above mentioned licence of M/S Standard radiators ltd. Based on the information submitted, this office recommends the following.

Export

The total export quantity is 100 numbers may be incorporated to the license along with weight already given.

Import

1. Item no 1 to 4 – on repeat basis with AA no-3410029421 DT 24-02-11 of wastage only
2. Item no 5 to 7- Brazing flux- Quantity may be restricted to 0.7% of fob value of export.

The above issues with approval of IA(KKT).

B.C.Nayak
Development Officer
29-08-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(18)/11-TSW(B) 3 dated 29/8/14

Sr. No. 5
dt. 30-5-14

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website:dgft.gov.in

F.No.01/80/50/0097/AM14/DES.I/ 576 Dated : 3/6/2014

To

M/s Bharat Heavy Electricals ltd;
Heavy Power Equipment Plant
Ramachandrapuram,
Hyderabad-32.
E.mail:suran@bhelhyd.co.in

Subject:- Ratification of norms in respect of Advance Licence No. 0910055381 dated 13.03.2013 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 09/24/040/0544/AM13 to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9 Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports.. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-

(i) EPCG licence number and date.
(ii) CIF value of the licence.
(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
(iv) Custom duty saved amount.
(v) Products to be manufactured.
(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. V Any other information:
As per enc losed copy of DHI **U.O. No. 3(42)/2013-TSW(B)/ nil dated 30.05.2014.**

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [**Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714**] and copy of the same must be endorsed to the technical authority mentioned below:

V Shri K.K.Tiwari, Industrial Advisor, Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

09/6/2014

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Limited for ratification of norms of of AA No: 0910055381dtd 13-03-13

DES-I, DGFT may kindly refer to the licence mentioned above. Firm's reply of dated 20-05-14 has been examined. The firm may be advised to reply to this office letter of dated 07-11-13 (Copy Enclosed) to examine their request.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
30-05-14

FTDO, DGFT, DES-I
Deptt. of HI, UO No3(42)/2013/TSW(B)

Received without enclosure

FN. 01/&/ID/97/AM14/DESI

dt. 13.03.2013

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Limited for ratification of norms of of AA No: 0910055381dtd 13-03-13

DES-I, DGFT may kindly refer to the licence mentioned above. M/S BHEL Hyderabad has applied for ratification of norms for supply 3 sets of Drive turbine, HP heater, LP heater etc & 18 sets of Bowl mill. The firm has replied vide their letter of dated 26-09-13/15-10-13. The reply is incomplete & superficial. It needs following clarification.

1. The firm has not given calculation of wastage. Only statement of wastage has been given. That is also not proper. For example for item no 78, the firm had applied for import of 103568 kg of CS plates. But it amended the quantity to 61,472 kg. But it has given statement for 67076 kg. Similarly for item no 79, the firm had applied for import of 8800 kg of AS plates. But it amended the quantity to 4788 kg. But it has given statement for 4468 kg. Therefore the firm may be asked to submit Sl no 11 of SDL supported by Engg drawing for all raw material.
2. Details of Item no 119 to 124 with specific use & catalogues has not been given.
3. Sl no 4 & 5 of SDL Export product wise.

DGFT is requested to get the above information to examine the request.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
07-11-13

FTDO, DGFT, DES-I
Deptt. of HI, UO No3(42)/2013/TSW(B)/249

S No 8

31.3.14

Standard Deficienct Letter
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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN.
NEW DELHI-110011. Website:

F.No.01/80/050/00526/AM14/DES–I/ 3012 Dated 19.03.2014

To

M/s. Thermal Systems (Hyderabad) P. Ltd.,
Plot No.1, Apuroopa Township,
IDA, Jeedimetla,
Hyderabad- 500055.
(Email: Rajasekhar@thermalindia.com)

Subject: -Ratification of Norms in respect of Advance License No.0910056185 dated 30.05.2013 issued under para 4.7 of HBP (Vol.I) – reg:

Meeting No.25/14 Dated: 04.03.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 09/24/40/00070/AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
   Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).*

9 *Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.*

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12 Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
   - i Steel Plates / Sheets upto 30 mm thickness.
   - ii Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
   - ii Steel Plates / Sheets more than 70 mm thickness.
   - iv Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. It is not clear from the dedtails given in application for the Advance Authorization mentioned above to whether it is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, it the supply is against Invalidation letter to an EPCG License, the following details may be provided:

   i) EPCG License number and date
   ii) CIF value of the license
   iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
   iv) Custom Duty saved amount.
   v) Products to be manufactured
   vi) How EPCG license holder intends to discharge the EO against the EPCG license.

   Any other information:-

   Information may please be provided as per DHI's U.O.Note No.3(13)/12-TSW(B) Dt 28.2.20014.

4. The ifnromation called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714}** and copy of the same must be endorsed to the technical authority mentioned below:-

Shri K.K. Tiwari, IA, DHI, Room No.476, Udhyog Bhavan, New Delhi-110011

Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of Lic no 0910056185 dt 30-05-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm may be asked to submit following information to examine their request.

1. Specification of the export product with details of Accessories proposed for export with items required for manufacture of the same.
2. Quantity of import item no 3 in number.
3. Specific use of item no 8 to 10 with their placement on engg drawing.
4. Sl no 11 of SDL
5. Details of Advance Authorisations for the similar/ same export product if any with the decision of NC.

B.C.Nayak
Development Officer
28-02-13

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(13)/12/TSW(B) dated

SM09

30.9.14

Standard Deficienct Letter

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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/050/00527/AM14/DES–I/ 6459 Dated 5.06.2014

To

M/s. Thermal Systems (Hyderabad) P. Ltd.,
IDA Bollaram, Jinnaram Mandal.
Medak Dist.,
Hyderabad- 502 325
(Email: info@thermalindia.com)

Subject: -Ratification of Norms in respect of Advance License No.0910056186 dated 30.05.2013 issued under para 4.7 of HBP (Vol.I) – reg.

Meeting No.05/15 Dated: 27.05.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 09/24/40/00069/AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. (Export Productwise)
4. Weight of each Export Product.(Export Productwise)
5. *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.(Export Productwise)*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).*
9. *Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.*

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.(Export Productwise)
12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished
14. Weight of steel, which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. It is not clear from the dedtails given in application for the Advance Authorization mentioned above to whether it is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, it the supply is against Invalidation letter to an EPCG License, the following detils may be provided.

i) EPCG License number and date
ii) CIF value of the license
iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
iv) Custom Duty saved amount.
v) Products to be manufactured
vi) How EPCG license holder intends to discharge the EO against the EPCG license.

3. Any other information:- Information may please be provided as per DHI's UONo.03(13/12/TSW(B)/15 Dated 27.5.2014 (copy enclosed).

4. The ifnromation called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714}** and copy of the same must be endorsed to the technical authority mentioned below:-

Shri K.K. Tiwari, IA, DHI, Room No 476, Udhyog Bhavan, New Delhi-110011.

Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of Lic no 0910056186 dt 30-05-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm's reply of dated 07-05-14 has been examined. The reply is incomplete. The firm has not submitted following information.

1. Details of Accessories proposed for export with items required for manufacture of the same.
2. Quantity of import item no 4 in number.
3. Specific use of item no 6 with justification for quantity of import.
4. Sl no 11 of SDL

B.C.Nayak
Development Officer
22-05-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(13)/12/TSW(B)/15 dated 22/5

Sl. No. 17
dt 30-9-14

From: Pavan Salikar
Sent: Tuesday, September 02, 2014 12:23 PM
To: parveen.s@nic.in; priya.ranjan@nic.in
Cc: Alok K
Subject: Request to grant Extra TIme for submission of details for Ratification to Norms Committee

Dear Sir,

Sl. No. 17
dt 30-9-14

Reference is made to DGFT letters :-

F.No.01/80/050/00094/AM15/DES-I/768 dated 30/6/2014 for Adv lic No. 0710097934 and reminder dated 13/8/2014

F.No.01/80/050/00055/AM15/DES-I/769 dated 30 /6/2014 for Adv lic No. 0710099970

wide which we have been asked to furnish details so as to finalise the norms. In this regards we have following to submit:-

Adv Lic No. 0710097934 pertains to Bell 407 Helicopter Project from Bell Textron, Canada- wherein we have to manufacture over 200 plus helicopter parts. The parts have been manufactured and we are in the process of cleaning up the data for nesting, CAT models, 2d drawings etc. Since the number of parts is more it is taking some time to finalise the data for submission to NC

Adv Lic No. 0710099970 pertains to Chinook Helicopter Project from Boeing – Philadelphia, US – wherein we have to manufacture and assemble two major assemblies the RAMP and AFT PYLON. Together, for both the assemblies, we have to manufacture over 500 parts both metallic and non-metallic. We are still in the process of manufacturing the parts and have completed apprx 50 % production.

Our endeavor is to furnish data for Bell Project by end of this month and Boeing project by end Nov 2014.

In view of the above, I would request if Extra time could be given for submission of the data for both the Projects, it would help us immensely.

Regards

Wg Cdr Pavan Salikar (Retd)

GM

Supply Chain Management

Dynamatic Technologies Ltd

SW 18
18 30.9.14

REMINDER

Government of India
Ministry of Commerce and Industry
Directorate General of Foreign Trade
DES-I Section, Room No.404, 4th Floor, Udyog Bhavan
New Delhi-110001; Website:http://dgft.gov.in

F.No.01/80/50/00306/AM14/DES-I/ 154-155 Dated: 25.04.2014

To

M/s. Teracom Limited,
Teracom House, B-84,
Sector-60, Noida-201301, (UP).
Email: info@teracom.in

Subject:- Ratification of norms in respect of advance authorization No.0510364316 dated 03.09.2013 obtained under para 4.7 of HBP Vol. I- regarding.

Ref. your letter number - nil - dated 1.3.2014

Sir,

Please refer to this office letter of even number dated 12.2.2014 requesting you for providing a copy of amendment sheet of export items issued by CLA, New Delhi, so that your amendment request would be considered and sent to DEIT for their examination and offering comments for ratification of norms of subject advance authorization. You have not provided amendment sheet of export items to this office neither to DEIT as on date.

2. You are again requested to provide a copy of amendment sheet issued by the CLA, New Delhi to this office and DEIT for ratification of norms of subject advance authorization.

Yours faithfully,

25/4/2014

(Priya Ranjan)
Foreign Trade Development Officer
Tele:23061562 Ext.265
Email: priya.ranjan@nic.in

Copy to:-

Ms. Asha Nangia, Director, D/o Electronics and Information Technology, Electronics Niketan, 06, CGO Complex, Lodi Road, New Delhi-110003 for information.

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(11)/2014-ME 26.03.14

Subject: Adv. Authorization of Input output norms under para 4.3 against advance authorization no 0710100457 dated 11.12.13 in respect of M/s Zenith Precision Pvt Ltd

DGFT has forwarded application in respect of M/s Zenith Precision Pvt Ltd vide ID note no 01/80/50/557/AM14/DES-I/1309 dated 28.2.2014 for advance authorization of input output norms in respect of export product.

After going through the application, it is felt further to ask certain information from the unit through DGFT. DGFT may write to the unit to ask following information

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME).

(K.S. Sodhi)
AD (ME)

Shri ... FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(11) 2014-ME dated 25.03.2014

Sl. No. 26
19-8-14
30-9-14

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Fixation of Adhoc norms for export of Thermostats against advance authorisation no 0910058650 dated 19.12.2013 for M/s Gandikota Thermo controls P Ltd

The norms may be fixed as follows:-

- Relevant items of import as mentioned at srl no 5 to 7,9 to 16, 18 to 23, 28 to 30, 32 to 39, 41 to 47, 52 to 54, 56 to 63, 65 to 72, 77 to 79, 81 to 88, 90 to 98 may be recommended on Net to Net basis with accountability clause.
- Item at srl no 3, 4, 8, 17, 26, 27, 31, 40, 50, 51, 55, 64, 75, 76, 80 and 89 may be recommended on 1Kg/Kg content in export product, without any wastage.
- Item at srl no 1,2,24,25,48,49,73 and 74 being a packing material may be recommended as per packing policy.

This issues with the approval of Director (ME), for taking a view by NC.

10/9/14

(KS Sodhi)
Asst Dir (ME)

Shri Priya Ranjan; FTDO, DGFT Udhyog Bhawan
Oo the DC(MSME) UO note no 30(15)/14-ME dated 10.09.2014

12/9/14

Sl. No. 28

30-9-14

From VELAYUDHAM Parabaran <parabar ansport.alstom.com>

Sent Monday, September 29, 2014 6:34 pm

To "devir.meena@nic.in" <devir.meena@nic.in>

Cc "parveen.s@nic.in" <parveen.s@nic.in> , VENUGOPAL Mathanagopal <venugopal.mathanagopal@transport.alstom.com> , YVS Mahendra <mahendra.yvs@transport.alstom.com>

Subject RE: Ratification of norms in respect of Advance Authorization No.0710101246 dated 10.01.2014 issued under Para 4.7 of HBP Vol.-I - reg.

Sir

We are in receipt of your trail mail against ratification of norms in respect of Advance Authorization No.0710101246 dated 10.01.2014 issued under Para 4.7 of HBP Vol.-I. In this regard, we would like to bring in your kind attention that we have arranged all the necessary engineering drawings, laser cutting drawings and wastages involved in various stages during manufacturing of resultant export product.

We are now in process of collating these detail as per understanding given to us by Department of Heavy Industries (DHI) during Personal hearing attended by self (V. Parabaran) on 19th August 2014. As number of imported items requested in said advance authorization are quite a many, we request your good office to allow us additional 4 weeks to submit the complete data in required manner for norms ratification.

We hope you'll consider our request and allow us additional 4 weeks' time to submit desired detail.

Thanks

Yours Faithfully
Parabaran V
Procurement Manager
ALSTOM Transport India Limited, 800 South Cashew Road, Post Box No.1,Sri City DTZ, Chitoor District,Andhra Pradesh – 517 588, India
Tel : +91 8576 301319 | Mob : +91 8754580256 | parabaran.velayudham@transport.alstom.com | www.in.alstom.com

From: VENUGOPAL Mathanagopal
Sent: Saturday, September 27, 2014 13:31
To: VELAYUDHAM Parabaran; YVS Mahendra
Subject: Fwd: Ratification of norms in respect of Advance Authorization No.0710101246 dated 10.01.2014 issued under Para 4.7 of HBP Vol.-I - reg.

Sent from my iPad

Begin forwarded message:

> **From:** Devi Rama Meena <devir.meena@nic.in>
> **Date:** 27 September 2014 12:17:04 pm IST
> **To:** <venugopal.mathanagopal@transport.alstom.com>
> **Subject: Ratification of norms in respect of Advance Authorization No.0710101246 dated 10.01.2014 issued under Para 4.7 of HBP Vol.-I - reg.**

TIME BOUND

FINAL REMINDER

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

SM 28
30.9.14

DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: http://dgft.gov.in

F.No.01/80/050/00535/AM14/DES–I/ Dated :

To

M/s. Alstom Transport India Ltd.,
NO.65/2, Level 03, 2nd Floor,
Block-C, Bagmane Laurel Building,
Bagmane Tech Park, CV Ramannagar,
Bangalore - 560093
(e-mail: venugopal.mathanagopal@transport.alstom.com)

Subject: Ratification of norms in respect of Advance Authorization No.0710101246 dated 10.01.2014 issued under Para 4.7 of HBP Vol.-I - reg.
Meeting No.11/15 Date: 19.08.2014

Sir,

Please refer to this office letter dated 20.05.2014 wherein you were requested to provide certain information / documents. You were reminded vide letter dated 13.08.2014 and to provide the same within 3 weeks from the date of issue of reminder. The Committee noted that the reply from the firm in this regard has not yet been received.

2. You are once again finally reminded to furnish the required information within 15 days from the date of issue of this letter to the authorities mentioned in the letter dated 20.05.2014.

3. In case of non-receipt of information by the concerned authorities the Committee would not be in a position to decide the norms and would be constrained to reject the case without entering into any further correspondence in this regard with the direction to the firm to pay the applicable customs duty and interest thereon.

Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
E-mail: priya.ranjan@nic.in

CONFIDENTIALITY : This e-mail and any attachments are confidential and may be privileged. If you are not a named recipient, please notify the sender immediately and do not disclose the contents to another person, use it for any purpose or store or copy the information in any medium.

SN 30
30.9.14

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011 Website:dgft.gov.in

F.No.01/80/50/560/AM14/DES.I/ 29 Dated : 3/4/2014

To

M/s. Zenith Precision P. ltd;
No.94 Third Phase
Peenya Industrial Area,
Banglore-560058.
(E.mail:info@zenithprecision.in)

Subject:- Ratification of norms in respect of Advance Licence No. 0710101749 dated 13.01.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 07/24/040/0339/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee . **It is requested to furnish information / details only in respect of the point which has been tick below.**

Export Items

1. Model number, technical specification and specific quantity-both in terms of number fit and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

4. Weight of each Export Product

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the licensee, if any may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix 23A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and part use of components in the export products(s).

9. Structured quantities of components to be accounted for in the resultant product and the replacement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed to import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary

evidential drawings etc.

12. Sheet layout diagram of the material indicating the wastage during cutting.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard / Buyer's data sheet may also be furnished.

14. Weight of steel which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, in case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided.

(i) EPCG licence number and date.
(ii) CIF value of the licence.
(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme
(iv) Custom duty saved amount.
(v) Products to be manufactured.
(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence

3. √ Any other information:
As per enclosed copy of DC,MSME U.O. Note No. 30(13)/2014-ME dated 25.03.2014.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [**Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714**] and copy of the same must be endorsed to the technical authority mentioned below:

√ **Sh. K.S.Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**

Yours faithfully,

(Parveen Sharma)
Deputy Director General of Foreign Trade
Tele. No. 2301 1562 /Ext.146
E-mail: parveen.s@nic.in
Mobile No. 9871178714

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(13)/2014-ME 26.03.14

Subject: Adv. Authorization of Input output norms under para 4.7 against advance authorization no 0710101249 dated 13.01.14 in respect of M/s Zenith Precision Pvt Ltd

DGFT has forwarded application in respect of M/s Zenith Precision Pvt Ltd vide ID note no 01/80-50/560 AM14/DES-I/1310 dated 28.2.2014 for advance authorization of input output norms in respect of export product

After going through the application, it is felt further to ask certain information from the unit through DGFT. DGFT may write to the unit to ask following information.

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)

26/3/14

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(13)/2014-ME dated 25.03.2014

27/3/2014

Sh Sawhney

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thyssenkrupp Industries for ratification of norms of licence no --0310770845 dt 18-02-14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Thyssenkrupp Industries on the subject mentioned above. The firm may be asked to submit following information.

1. Specification & use of each expoprt product with catalogue & placement in the Material Handling equipment.
2. Manufacturing process of the export product highlighting use of each export product.
3. Sl no 11 of SDL export productwise.

B.C.Nayak
Development Officer
07-05-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(21)/13/TSW(B) 13 dated 13/5/14

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

संख्या
No. W-27(17)/2014-IPHW

दिनांक
Date 8.4.2014

M/s. Transasia Bio Medicals Ltd.
Transasia House, 8 ,Chandivali Studio Road
Mumbai, Maharashtra - 400072

Sub: Application for ratification o f norms of Advance Licence No. 0310771504 dated 24.2.2012 issued to M/s. Transasia Bio Medicals Ltd. Mumbai.

Please refer to your application received from the O/o the DGFT on the subject mentioned above .

2. You are requested to clarify regarding the import of tools, manifold etc. Further, most of the items seems to be mechanical in nature.

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301303

Copy to:

Shri Praveen Sharma
Dy. Dte. Gen. of Foreign Trade
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D. No. 01/80/50/00007/AM15/DES-1/29 dated 9.4.2014

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports.. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-

(i) EPCG licence number and date.
(ii) CIF value of the licence.
(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
(iv) Custom duty saved amount.
(v) Products to be manufactured.
(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. V Any other information:
As per enc losed copy of DHI **U.O. No. 3(42)/2013-TSW(B)/ nil dated 30.05.2014.**

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [**Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714**] and copy of the same must be endorsed to the technical authority mentioned below:

V Shri K.K.Tiwari, Industrial Advisor, Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

09/6/2014

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Limited for ratification of norms of of AA No: 0910055381dtd 13-03-13

DES-I, DGFT may kindly refer to the licence mentioned above. Firm's reply of dated 20-05-14 has been examined. The firm may be advised to reply to this office letter of dated 07-11-13 (Copy Enclosed) to examine their request.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
30-05-14

FTDO, DGFT, DES-I
Deptt. of HI, UO No3(42)/2013/TSW(B)

Received without enclosure

FN. 01/&/ID/97/AM14/DESI

dt. 13.03.2013

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL Limited for ratification of norms of of AA No: 0910055381dtd 13-03-13

DES-I, DGFT may kindly refer to the licence mentioned above. M/S BHEL Hyderabad has applied for ratification of norms for supply 3 sets of Drive turbine, HP heater, LP heater etc & 18 sets of Bowl mill. The firm has replied vide their letter of dated 26-09-13/15-10-13. The reply is incomplete & superficial. It needs following clarification.

1. The firm has not given calculation of wastage. Only statement of wastage has been given. That is also not proper. For example for item no 78, the firm had applied for import of 103568 kg of CS plates. But it amended the quantity to 61,472 kg. But it has given statement for 67076 kg. Similarly for item no 79, the firm had applied for import of 8800 kg of AS plates. But it amended the quantity to 4788 kg. But it has given statement for 4468 kg. Therefore the firm may be asked to submit Sl no 11 of SDL supported by Engg drawing for all raw material.
2. Details of Item no 119 to 124 with specific use & catalogues has not been given.
3. Sl no 4 & 5 of SDL Export product wise.

DGFT is requested to get the above information to examine the request.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
07-11-13

FTDO, DGFT, DES-I
Deptt. of HI, UO No3(42)/2013/TSW(B)/249

S No 8

31.3.14

Standard Deficienct Letter
Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN.
NEW DELHI-110011. Website:

F.No.01/80/050/00526/AM14/DES–I/ 3012 Dated 19.03.2014

To

M/s. Thermal Systems (Hyderabad) P. Ltd.,
Plot No.1, Apuroopa Township,
IDA, Jeedimetla,
Hyderabad- 500055.
(Email: Rajasekhar@thermalindia.com)

Subject: -Ratification of Norms in respect of Advance License No.0910056185 dated 30.05.2013 issued under para 4.7 of HBP (Vol.I) – reg:

Meeting No.25/14 Dated: 04.03.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 09/24/40/00070/AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
   Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).*

9 *Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.*

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12 Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
   - i Steel Plates / Sheets upto 30 mm thickness.
   - ii Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
   - ii Steel Plates / Sheets more than 70 mm thickness.
   - iv Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. It is not clear from the dedtails given in application for the Advance Authorization mentioned above to whether it is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, it the supply is against Invalidation letter to an EPCG License, the following details may be provided:

   i) EPCG License number and date
   ii) CIF value of the license
   iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
   iv) Custom Duty saved amount.
   v) Products to be manufactured
   vi) How EPCG license holder intends to discharge the EO against the EPCG license.

   Any other information:-

   Information may please be provided as per DHI's U.O.Note No.3(13)/12-TSW(B) Dt 28.2.20014.

4. The ifnromation called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714}** and copy of the same must be endorsed to the technical authority mentioned below:-

Shri K.K. Tiwari, IA, DHI, Room No.476, Udhyog Bhavan, New Delhi-110011

Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

WDC

S NO 57

dt 30.9.2014

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(89)/2014-ME

Subject: Advance authorization no 0510382360 dtd 21.03.14 of M/s Y-Tec India Pvt. Ltd .

The norms may be fixed as follows:-

S. No.	Export Item	Quantity	S.No of import item	Name of Import items	Qty. applied in Kg.	Quantity recommended including 2% wastage
1	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-T5R-A020M1)	74250 Nos.	8 9	Synthetic Rubber (Tufdene 1000) Chemical Powder (Zinc Oxide-3)	1067.69 133.48	991.44 Kg. 123.93 Kg.
2.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-TTF2-0031)	11000 Nos.	17 18	Synthetic Rubber (Tufdene 1000) Chemical Powder (Zinc Oxide-3)	153.34 19.17	141.78 Kg. 17.34 Kg.
3	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74604-SWY-0030-KA)	4400 Nos.	25 26	Synthetic Rubber (IR2200) Chemical Powder (Zinc Oxide-3)	17.41 2.18	16.32 Kg. 2.04 Kg.
4	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-SZW-0031)	27500 Nos.	31 32	Synthetic Rubber (Tufdene 1000) Chemical Powder (Zinc Oxide-3)	255.11 31.89	237.15 Kg. 30.60 Kg.
5.	Rubber & Rubber Bonded Metal Automotive Parts & Auto	137523 Nos.	34 35	Chemical Powder (Zinc Oxide-3) Synthetic Rubber (S 40)	188.63 2515.08	178.53 Kg. 2333.64 K

	Automotive Parts & Auto Parts (Part ID 74899-TM8-A010-M1)		41	1000) Chemical Powder (Zinc Oxide-3)	6.57	6.29 Kg
7.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID 74899-TP6-A000)	13723 Nos.	45 46	Synthetic Rubber (Tufdene 1000) Chemical Powder (Zinc Oxide-3)	135.71 16.96	125.97 Kg. 15.27 Kg.
8.	Rubber & Rubber Bonded Metal Automotive Parts & Auto Parts.(Part ID W725-4990-100)	302500 Nos.	49 50	Synthetic Rubber (Tufdene 1000) Chemical Powder (Zinc Oxide-3)	2070.71 258.83	1907.4 Kg. 252.45 Kg.

Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME) and JDC (SKS).

2/9/14
(K S Sodhi)
Asstt Director (ME)

Shri Priya Ranjan , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(89)/2014-ME dated 02.09.2014

SNC 60

30.9.14

Standard Deficienct Letter

Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: dgft.gov.in

F.No.01/80/050/00121/AM15/DES–I/ 2960 Dated : 26.06.2014

To

M/s Shakti Pumps (India) Limited,
226, Shastri Market,
Indore-452007 (MP).
Email info@shaktipumps.com,sales@shaktipumps.com

Subject -Ratification of Norms in respect of Advance License No.5610003945 dated 26.03.2014 issued under para 4.7 of HBP (Vol I) – reg.

Meeting No.05/15 Dated: 27.05.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 56/24/40/00054/AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight of each export product (Appendix-33 of current HBP refers)
2. Detail technical note on manufacturing process including the relevant flow sheet.
3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished (Export Productwise)
4. Weight of each Export Product.(Export Productwise)
5. *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.(Export Productwise)*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl No 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s)*
9. *Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.*

Raw Material / Consumables

10. Size and specification including grade composition, range, thickness etc. of the items proposed

for import

1. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.(Export Productwise)

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
    - i. Steel Plates / Sheets upto 30 mm thickness.
    - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
    - iii. Steel Plates / Sheets more than 70 mm thickness.
    - iv Other e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. Particulars of the licences obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Publice Notice No.48 dated 14.11 2002

3. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical Exports or Deemed Exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, it the supply is against Invalidation letter to an EPCG License, the following detils may be provided:

    - i) EPCG License number and date
    - ii) CIF value of the license
    - iii) Whether this license was issued under Zero Duty or 3 percent Scheme.
    - iv) Custom Duty saved amount.
    - v) Products to be manufactured
    - vi) How EPCG license holder intends to discharge the EO against the EPCG license

4. Any other information:- Information may please be provided as per DIPP's ID Note No.12/74/2014-TSW/98 dated 27.5.2014 (copy enclosed).

5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to { **Shri Parveen Sharma, DDG, Norms Committee-I, Room No.302, DGFT, Udyog Bhavan, New delhi, Email:parveen.s@nic.in, Office Tele:23061562 Ext.146, Mobile:9871178714}** and copy of the same must be endorsed to the technical authority mentioned below -

Shri S.K. Jain, DO, DIPP, Room No.425, Udhyog Bhavan, New Delhi-110011.

Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
Tele: 2306562/Ext.265
Email:priya.ranjan@nic.in

Sl. No 98
27-5-14

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 27/05/2014 - Case No. 36/5/80 (M/s Shakti Pumps (India) Limited) (Advance Authorization No.5610003945 dated 26.03.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No.1, 2 & 5, export product wise.
3. Size/Specs. of import item at Sl. No. 6 and justification/basis for quantity of this item. Net length of rubber cable in each export product may also be indicated.

Norms committee may take a view

27/5/14

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No.12/74/2014-TSW/98 dated 27/05/2014

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F No.01/80/050/00111/AM15/DES–I/ 488 Dated : 5/4/2014

To

M/s Borg Warner Emissions Systems India Pvt. Ltd.,
16A.20, W.E.A. Main Ajmal Khan Road,
Karol Bagh, New Delhi – 110005
(e-mail: achahal@borgwarner.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0510383080 dated 28.03.2014 issued under Para 4.7 of HBP (Vol.I).

Shri.

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 05/23/040/00541/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2 Detail technical note on manufacturing process including the relevant flow sheet.

3 Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.

4 Weight of each Export Product

5 Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6 Information about the inputs required per unit of the resultant product as per Sl No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7 Technical characteristics / part numbers, if any.

8 Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9 Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc

2 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided -.

(i) EPCG licence number and date.
(ii) CIF value of the licence.
(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme
(iv) Custom duty saved amount.
(v) Products to be manufactured.
(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information: alongwith U.O. No. 3(83)/13 - TSW(B)/298 are
As per DHI UO No.3(83)/13-TSW(B)/ dated 26.05.2014 is enclosed.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: **[Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714]** and copy of the same must be endorsed to the technical authority mentioned below:

Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms of AA no 0510383080 dt 28-03-14

DES-I, DGFT may kindly refer to the above mentioned licence M/S Borg Warner. The firm may be asked to submit information as sought for AA no 0510361728 dt 02-08-13 vide this Office letter dated 29-11-13 as export & import item are same.

B.C.Nayak
Development Officer
26-05-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(83)/13-TSW(B) dated

S No 8

31.3.14

Standard Deficienct Letter
Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN.
NEW DELHI-110011. Website:

F.No.01/80/050/00526/AM14/DES–I/ 3012 Dated 19.03.2014

To

M/s. Thermal Systems (Hyderabad) P. Ltd.,
Plot No.1, Apuroopa Township,
IDA, Jeedimetla,
Hyderabad- 500055.
(Email: Rajasekhar@thermalindia.com)

Subject: -Ratification of Norms in respect of Advance License No.0910056185 dated 30.05.2013 issued under para 4.7 of HBP (Vol.I) – reg:

Meeting No.25/14 Dated: 04.03.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 09/24/40/00070/AM-14 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet.
   Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).*

Sl. no. 65

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN,
NEW DELHI-110011, Website: dgft.gov.in

F. No. 01/60.050/00108/AM15/DES-I ( )35 Dated [illegible]

To

M/s. Adore Medi Pvt. Ltd.,
1920, Sector-23A,
Gurgaon(Haryana) - 122001
e-mail: import@adoremedi.com

Subject:- Ratification of the norms in respect of Advance License No.0510383193 dated 31.03.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to the above mentioned advance license forwarded by the RLA under their file No. 01.60.040.00517/AM14 to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Items

1. Trade number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product. Appendix-11 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.

4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10 Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11 Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12 Sheet layout diagram of the material indicating the wastage during blanking.

13 Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14 Weight of steel which requires imported rolling material giving break-up of

i. Steel Plates / Sheets upto 30 mm thickness.
ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
iii. Steel Plates / Sheets more than 70 mm thickness.
iv. Others e.g. Flanges, Pipes, Tubes, Bars, Rods, Castings / Forgings etc.

15 It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against invalidation letter to an EPCG licence, the following details may be provided:-

(i) EPCG licence number and date
(ii) CIF value of the licence
(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
(iv) Custom duty saved amount
(v) Products to be manufactured
(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence

16 Any other information
As per enclosed (MSME) UO Note No.30/35/2014-ME dated 02.07.2014.

17 The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to [Shri Parveen Sharma, **DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.148. Mobile: 9871178714**] and copy of the same must be endorsed to the technical authority mentioned below.

Sh. Kanwalinder Singh Sodhi, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.

Yours faithfully

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in

Office of [illegible]
Micro, Small [illegible] Enterprises
MECHANICAL DIVISION

Subject: Adv. Authorization of Import inputs norms under para 4.7 against advance authorization no 0510383193 dated [illegible] in respect of M/s Adore Medi Pvt. Ltd.

DGFT has forwarded application vide letter no. 01/80/50108/AM15/DES-I/269 dated 20.05.14 for advance authorization of [illegible] norms in respect of export product.

After going through the application it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Mismatch between per unit requirement for resultant product given in ANF 4A, Appendix 4A and the quantity applied for in Para 4 of Form Sno. 2, 4 and 5. Unit to clarify the same.

This issues with the approval of Director (ME).

(K.S. Sodhi)
AD (ME)

Shri Priya Ranjan, FTDO, DGFT, [illegible], New Delhi
O/o The DC (MSME) ID note no. [illegible]-ME dated 02.07.2014

07/7/2014
Sh. [illegible]

WC Sl.No.71
dt 30-9-14

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 30/09/2014 - Case No. 37/14/80 (M/s Dresser Rand India Private Limited) (Advance Authorization No. 0310777010 dated 03.04.2014)

Advance Authorization may be ratified as under :

1. Quantities of import items at Sl. No. 1 to 51, 53 to 58, 60 to 100, 104 to 135 and 143 to 146 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 52, 59, 101 to 103, & 136 to 142 and their quantities may be allowed as 1.02 Mtr./mtr. content in the export item at Sl. No.1 .
3. Quantities of import items at Sl. No. 147 to 172 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2.

Norms committee may take a view

30/9/14

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No. 12/131/2014-TSW/71 dated 30/09/2014

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

SAN 73 DT-30.9.14

संख्या

No....~~1-7(16)~~/2014-IPHW

दिनांक

Date 1.08.2014

M/s. Sterlite Technologies Ltd.
Survey No. 68/1, Rakholi Village,
Madhuban Dam Road,
Silvasa 396230 U.T. of Dadra & Nagar Haveli

Sub:- Application for ratification of norms of Advance Licence No. 0310777350 dated 7.4.2014 for export of "OPGW Earth Cable 24 fibers".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide following details to enable us to process the case further:-

i) Technical details/drawings for the export product
ii) Calculation steps in excel for raw material
iii) Wastage involved in manufacturing process of export product
iv) Justification for wastage

3. You may also depute your representative for a technical discussion with prior appointment.

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D. No.01/80/50/00181/AM15/DES-1/489 dated 1.07.2014

From Devi Rama Meena <devir.meena@nic.in>

Sent Monday, September 29, 2014 7:13 pm

To ssis@vsnl.com

Subject Ratification of the norms in respect of Advance Licence No. 0310777895 dated 10.04.2014 obtained under Para 4.7 of HBP (Vol.I).

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011. Website:dgft.gov.in
F.No.01/80/50/185/AM15/DES.I/ Dated :

To

M/s. Shree Satyanarayan Industrial ,
Suppliers Pvt. Ltd,
Plot No. B-78, M.I.D.C.,
Anand Nagar, Addl.Abernath Indl. Area,
Ambernath-E,
Distt-Thane-421506
Maharashtra.
(E.mail:ssis@vsnl.com).

Subject -
Ratification of the norms in respect of Advance Licence No. 0310777895 dated 10.04.2014 obtained under Para 4.7 of HBP (Vol.I).
Meeting No. 11/15 Date: 19.08.2014.

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 03/95/040/00008/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee – I. It is requested to furnish information / details only in respect of the point which has been tick below:-

Export Product wise:-

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

√ 4. Weight of each Export Product.

√
5.
Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9 Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

√ 11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.
13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.
14. Weight of steel, which requires imported welding material, giving break-up of

i. Steel Plates / Sheets upto 30 mm thickness.
ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
iii. Steel Plates / Sheets more than 70 mm thickness.
iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.

3. √ It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed export complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant Para of FTP, PAC etc may be furnished. Further, if the supply is against Invalidation letter to an EPCG license, the following details may be provided:-
(i) EPCG licence number and date.
(ii) CIF value of the licence.

(iii) Whether this licence was issued under Zero duty or 3 per cent Scheme
(iv) Custom duty saved amount
(v) Products to be manufactured
(vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

4. Any other information:
The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714] and copy of the same must be endorsed to the technical authority mentioned below:
√ Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion,
Room No.429A, Udyog Bhawan, New Delhi-110011, Ph. No. 23010221
Extn. 3318. (I to N)
Yours faithfully,

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या 17(17)/2014-IPHW
No.....

दिनांक 1.08.2014
Date.....

M/s. Sterlite Technologies Ltd.
Survey No. 68/1, Rakholi Village,
Madhuban Dam Road,
Silvasa 396230 U.T. of Dadra & Nagar Haveli

Sub:- Application for ratification of norms of Advance Licence No. 0310778994 dated 22.4.2014 for export of "OPGW Earth Cable 24 fibers".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide following details to enable us to process the case further:-

i) Technical details/drawings for the export product
ii) Calculation steps in excel for raw material
iii) Wastage involved in manufacturing process of export product
iv) Justification for wastage

3. You may also depute your representative for a technical discussion with prior appointment.

Yours faithfully

(Asha Nangia)
Director
Tel.- 24301268

Copy to:

Shri Priya Ranjan
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I. D. No.01/80/50/00183/AM15/DES-1/488 dated 1.07.2014

Subject: **Ratification of Norms in respect of Adv Lics. No 0210202766 dated 25.04.14**

To: parveen.s@nic.in

Cc: priya.ranjan@nic.in, 'Yash More' <yash.more@texugl.in>

Date: 09/19/14 11:24 AM

From: Prithwi Manas Mitra <prithwi.mitra@texugl.in>

adv lics letter dgft.pdf (644kB)

Sl No. 84
Dt. 30.9.14

Dear Shri Parveen Sharma,

We have received your Letter No. 01/80/050/00190/AM15/DES-I/1264 dated 25.08.2014 on the captioned subject (copy attached for your ready reference)

Due to our Quarterly closing of books of accounts we would request you to please extend the timeline for submission of all the mentioned documents and our reply by 15th October 2014

We would be grateful, if you can extend the timeline and oblige us. We look forward to your favourable response to our above request.

Thanks & Regards,

Prithwi Manas Mitra

Chief Financial Officer

UGL TEXMACO RAIL

TEXMACO UGL RAIL PRIVATE LIMITED

Belgharia, Kolkata- 700056, INDIA

E: prithwi.mitra@texugl.in

T: + 91 33 2569 1802

M: + 91 98 7431 2307

W: www.texugl.in

Standard Deficiency Letter

Time Bond

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website: http://dgft.gov.in

F.No.01/80/050/00190/AM15/DES–I/ 1264 Dated 25.08.2014

To **M/s. Texmaco UGL Rail Pvt. Ltd.,**
Belgharia, Kolkata-700056 (W.B.)

Email:info@texugl.in

Subject: -Ratification of Norms in respect of Advance License No.0210202766 dated 25.04.2014 issued under para 4.7 of HBP (Vol.I) – reg.

Meeting No.11/15 Dated: 19.08.2014

Sir,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 02/24/40/00010AM-15 to this office for ratification of norms. The matter has been considered by norms Committee-I. It is requested to furnish information/details only in respect of the point which has been tick marked below.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2. Detail technical note on manufacturing process including the relevant flow sheet
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. *Weigh of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.*

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. *Technical characteristics / part numbers, if any.*
8. *Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the the export products(s).*

DIL

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Texmaco UGL Rail Ltd for ratification of norms of AA no 0210202766 dtd 25-04-14.

DES-I, DGFT may kindly refer to the request of M/S Texmaco UGL Rail Ltd. The firm MAY BE ASKED TO SUBMIT FOLLOWING INFORMATION.

1. The firm has mentioned in the description of E.P that the buyer is supplying 300 nos of casting. But the firm proposes to import 305 nos of casting. The clarification for the same.
2. Manufacturing process of the export product highlighting use of import item.
3. Weight of the import item .
4. Sl no 3 & 5 of SDL.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
20-08-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(118)/14/TSW(B) 5 dated 22/8/14

22/8/14

Sr. BS

Sl. No. 55

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN
NEW DELHI-110011; Website: dgft.gov.in

F.No.01/80/050/00087/AM15/DES–I/ 1410 Dated 8/9/2014

To

M/s. Enertech Engineering Pvt. Ltd.,
Plot Nos. 66 to 77,
IDA Cherlapally, R. R. District.
Andhra Pradesh
(e-mail: vijay@enertechengineering.com)

Subject:- Ratification of the norms in respect of Advance Licence No.0910060055 dated 12.05.2014 obtained under Para 4.7 of HBP (Vol.I).

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. 09/24/040/00003/AM15 to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below.**

Export Item

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.

4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

7. Technical characteristics / part numbers, if any.

8. Assembly drawings / diagrams of the resultant product showing placement and exact use of components in the export products(s).

9 Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

Raw Material / Consumables

10. Size and specification including grade, composition, range, thickness etc. of the items proposed for import.

11. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and up to 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. It is not clear from the details given in application for the Advance Authorization mentioned above to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports. In case of deemed exports complete relevant information and documentary evidence namely, name of project authority, main contractor, sub-contractor, relevant para of FTP, PAC etc. may be furnished. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-.
    (i) EPCG licence number and date.
    (ii) CIF value of the licence.
    (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
    (iv) Custom duty saved amount.
    (v) Products to be manufactured.
    (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

3. Any other information:
    As per DHI UO No.3(110)/14-TSW(B)/09 dated 22.08.2014 is enclosed.

4. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [**Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714**] and copy of the same must be endorsed to the technical authority mentioned below:

Shri K.K. Tiwari, I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

Yours faithfully,

8/9/14

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext.265
e-mail: priya.ranjan@nic.in

8/9/14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ~~Erbatech~~ Machinery for ratification of norms of AA no 910060056 dt 12-05-14.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Erbatech Machinery. The firm may be asked to submit following information.

1. Catalogue/ write up of the export product with specification.
2. Use & generic name of the components proposed for import. The firm has part number of items.
3. Sl no 4,5 , and 11 of SDL export product wise.

The above issues with the approval of IA (KKT).

B.C.Nayak
Development Officer
20-08-14

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(110)/14-TSW(B) dated 22/8/14

Sl-no-118
dt 30-9-14

W/C

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 30/09/2014 - Case No. 17/14/80 (M/s Delta Airtech Engineering Private Limited) (Advance Authorization No. 0410159167 dated 07.08.2014)

Advance Authorization may be ratified as per General Note- 4 for Engineering Products.

Norms committee may take a view

30-9-14

(S. K. Jain)
Development Officer

Norms Committee I
DIPP No.12/131/2014-TSW/118 dated 30/09/2014

Sl. No 357
Case no. A/R-26
dt. 19-8-14
dt 30-8-14

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Motherson sumi Limited for ratification of norms of licence no 051027676 dt 23-11-10

0510277676 dt 23-11-10

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Motherson sumi Limited. The firm's representation along with reply of dated 04-07-14 has been examined. I am directed to state that this Office had earlier recommended ratification of above norms under repeat basis with AA no 0510265356 dt 2-06-10. Firm's representation has been examined. This Office has no objection to import of one component namely barrel damper under GN-4. For other inputs, DES-I may consult C&PC.

The above issues with the approval of IA(KKT)

B.C.Nayak
Development Officer
03-09-14

DGFT (, FTDO , DES-I)
Deptt. of HI, UO No 3(61)/10-TSW(B) 1 dated 4/9/14

8/9/14

8/9/14

Revised Norms ... weight
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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011 Website: http://dgft.gov.in

F.No.01/80/050/00171/AM11/DES-I /1265 Dated : 26/07/2013

To
M/s. Motherson Sumi Systems Ltd.,
2nd Floor, F-7, Block-B-1, Mohan
Co-operative Industrial Estate,
Mathura Road, New Delhi - 110044
(E-mail : jain@mate.motherson.com)

Subject: Request for amendment/revision of Norms in respect of Advance Authorization No.0510265356 dated 02.06.2010 issued under Para 4.7 of HBP (Vol.I).
Meeting No. 06/14 Date:11.06.2013

Sir,

Please refer to your representation dated 12.12.2012 on the subject mentioned above. I am to communicate that the matter was considered by Norms Committee-I in its above cited meeting. The decision of the committee is as under, which is also available on the website of DGFT:

Sl.No.144

Case No. A/R-117	M/s. Motherson Sumi Systems Ltd., New Delhi	HQF.No.01/80/050/00171/AM11/DES.I	Lic. No. & date
Meeting No. 06/14		RA.F.No.05/24/040/00072/AM11	0510265356 dt.02.06.2010
Date: 11.06.2013		Request for revision of norms	

The Committee decided to ratify norms of subject authorization as per DO C&PC-O.M.No. 46011/106/2007-PC.II dated 01.03.2013 (copy to be forwarded to firm and RA). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted.

RLA may take necessary action accordingly.

2. A copy of this letter is also being forwarded to Additional DGFT, CLA, New Delhi who may be contacted immediately for further necessary action in the matter. In the case, PRC condoned delay in filing representation beyond 4 months in meeting No.15/AM14 held on 23.07.2013.

3. In case the firm intends to represent against the said decision of the Norms Committee, the same may be submitted to: Shri Parveen Sharma, DDG, Norms Committee –I, Room No. 302, DGFT, Udyog Bhawan, New Delhi. Ph. 23061562 ext.146 e-mail : parveen.s@nic.in Mobile : 9871170714.

Yours faithfully,

(K.C. Raju)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tel. No.23061562 Ext. 265
E-mail: kc.raju@nic.in

Copy to the Additional DGFT, CLA, New Delhi. RA is advised to take necessary consequential action immediately.

19/8/13
(K.C. Raju)
Foreign Trade Development Officer

Sl. no. 144
Case no. AM2-11
dt 11-6-13

F. No. 45011/106/2007-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals
*****

Shastri Bhawan, New Delhi- 110001.
Dated:- 5th June, 2013.

OFFICE MEMORANDUM

Subject:- Advance Authorization Application from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Grab Handle Rear (Advance Authorization No.0510265356 dated 2.06.2010).

*****

The undersigned is directed to refer to DGFT U.O. No. 01/80/50/00171/AM-11/DES-1/69 dated 09.04.2013 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

Item to be Exported	Quantity
Grab Handle Rear/Front	1 No
Raw-material recommended for Import	**Quantity**
1. Polypropylene Resin	1.05 Kg/Kg content in the export product
2. Relevant Barrel Damper	Net to Net

2. This issues with the approval of Competent Authority.

(Vijay Kumar)
Section Officer
Tele:- 2338 2575.

Ministry of Commerce & Industry,
(Attn. Shri K. C. Raju, FTDO)
Directorate General of Foreign Trade,
Udyog Bhawan, New Delhi- 110011.

TIME BOUND
STANDARD DEFICIENCY LETTER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: dgft.gov.in

F.No.01/80/[Click **here** and type file header and sl no]/DES–I/ Dated :

To

M/s.

Subject:- Ratification of the norms in respect of Advance Licence No. dated obtained under Para 4.7 of HBP (Vol.I).

Meeting No. Date:

Shri,

Please refer to the above mentioned advance license, forwarded by the RLA under their file No. to this office for ratification of norms. The matter has been considered by Norms Committee – I. **It is requested to furnish information / details only in respect of the point which has been tick marked below**.

Export Items

1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

2. Detail technical note on manufacturing process including the relevant flow sheet.

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

4. Weight of each Export Product.

5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import items

6. Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

Components

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12. Sheet layout diagram of the material indicating the wastage during blanking.

13. Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National / International Standard/ buyer's data sheet may also be furnished.

14. Weight of steel, which requires imported welding material, giving break-up of
    i. Steel Plates / Sheets upto 30 mm thickness.
    ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
    iii. Steel Plates / Sheets more than 70 mm thickness.
    iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

2. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.

3. It is not clear from the details given in application for the Advance Authorization mentioned above. to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may be provided:-
    (i) EPCG licence number and date.
    (ii) CIF value of the licence.
    (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme.
    (iv) Custom duty saved amount.
    (v) Products to be manufactured.
    (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence.

4. Any other information:

5. The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to: [**Shri Parveen Sharma, DDG Norms Committee-I, Room No. 302, DGFT, Udyog Bhawan, New Delhi, E-mail: parveen.s@nic.in, Office Tel.: 23061562/ext.146, Mobile: 9871178714**] and copy of the same must be endorsed to the technical authority mentioned below:

√ 1. **Shri K.K. Tiwari,. I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.**
2. **Shri Sushil Kumar Jain, DO, Department of Industrial Policy and Promotion, Room No. 428A, Udyog Bhawan, New Delhi-110011.**
3. **Sh. K.K. Funda, Asstt. Director, DC (MSME), 7th Floor Nirman Bhawan, New Delhi.**
4. **Ms. Asha Nangia, Addl. Director. D/o Information & Technology, CGO, Complex, N.D.**
5. **Shri A.K. Aggarwal, Jt.I.A., D/o C&PC , Shastri Bhavan, New Delhi**

Yours faithfully,

(Priya Ranjan)
FOREIGN TRADE DEVELOPMENT OFFICER
FOR DIRECTOR GENERAL OF FOREIGN TRADE
Tel: 011-23061562/Ext.265
E-mail: **priya.ranjan@nic.in**